[श्री शिव चन्द्र भा] राशि को कम कर दें तो आपके दोनों हाथों में लड्डू रहेंगे।

16.02 hrs.

MOTION FOR ADJOURNMENT-Contd.

Failure of Government to ensure Security to Public Travelling on Railway—Contd.

MR. DEPUTY-SPEAKER: Now we shall take up the adjournment motion.

SHRI UMANATH: (Pudukkottai) We would like to know when the Prime Minister is going to make a statement on the stay granted by the Supreme Court.

MR. DEPUTY-SPEAKER: Before we adjourn for the day. I will get the information and communicate it to the House.

SHRI UMANATH: Let us know from the Government. The Minister of Parliamentary Affairs, and Shipping and Transport (Shri Raghu Ramaiah): I will find out and let you know.

SHRI HEM BARUA: (Mangaldai) Mr. Deputy-Speaker, Sir, I move:

"That the House do now adjourn".

During the Budget Session we were provided with certain papers and the papers told us that the number of accidents in this country had gone down. This might be so statistically but there is a difference between minor accidents and major occidents. Some major accidents have taken place in the country during these days involving large loss of human life and property. There is a tendency in this House on the side of Government to tell us whenever a major accident takes place involving life and property that there are accidents taking place in foreign countries also. That is the pet plea of Government to justify accidents in this country. Shri Parimal Ghosh did that long back in the Rajya Sabha, I remember.

Whatever that might be, why do you compare this country with other countries in eddities? There is a comparison in odd tles only. Because you are a thief therefore I should be a thief, is no argu-

ment at all. Because railway a accidenst take place in other countries therefore railway accidents in this country must be condoned, cannot be an argument likewise. That might be an eye-wash but that is no argument at all.

We talk of socialism but socialism does not mean encouragement to inefficiency. That is what is happening in the country. We talk of socialism has become an encouragement to inefficiency in the country. Therefore the Minister should know that there should be an improvement in efficiency so far as the working of the railways is concerned. When Dr. Ram Subhag Singh became the Minister of Railways, I thought, possibly a little bit foolishly, that he will be able to impart some dynamism into the the working of the railways and the matters will improve. But the matters have not improved at all. It is becoming worse everyday.

I can tell you the North-East, Frontier Railway are the worst managed railways in the country. You find railway bogies without lights. I remember, on 6th January, 1958, a bogie came down from Gauhati to Barauni without any light whatsoever. There were women and children in that bogie. Then, I saw another train standing near the station, next to Barauni-I was going to some destination possibly in Bihar-and I found a Third-class bogie without any Why this negligence I do not underlight. stand. There is negligence somehow or other rather mounting up. I want to tell you India expects every man to do this To forget this basic fact is a crime. We are committing this crime by neglecting duty, whoever he or she might be. This is what is happening.

Then, on 16th July, I found the fans in a first class compartment not moving, right from Siliguri, and I went on reporting the matter and there was nobody to attend to that. There is always a pet argument saying there is a mechanical defect. Why don't you remove the mechanical defect if there is any? Why don't you attend to the efficient working of the railways? Why don't you improve the technical efficiency of the railways. You do not do that.

There was the accident on Allahabad-Gorakhpur line. That was a tragic accident. People died in hundreds. What about the inquiry? An inquiry is held into the accident. By whom? It is held by the Department concerned. Why should that be? The enquiry was held by the Railway Safety Officer from Calcutta. My demand is that whenever an accident of this nature takes place, it is always better to entrust the inquiry into that accident to a judicial commission. But this is not done.

Then, there is a difference of opinion about the cause of the accident. The railway people said that the accident was due to sabotage whereas the U.P. police said that the accident was due to some other reason. There is a difference of the opinion whenever an accident takes place. It is also a pet argument to say that the accident is due to sabotage. Whenever an accident takes place in Assam, it is the easiest way to say that it must be due to sabotage because of the activities of the Naga hostiles. You must not try to cover up your inefficiency or lack of wigilance so far as track is concerned with that pet argument.

Dr. Kunzru Report has said that the traffic has gone up in this country during these years after Independence. But with the traffic going up, the responsibility lies with the authorities to see that the track is managed properly. track is not managed properly. A heavy train is put on a track that was constructed during the British rai. I have seen a train moving and the track going down a little and the rails coming up. What is this? Whenever an accident takes place, you say, it must be due to sabotage. This is a pet argument, sabotage, sabotage. I am sick of hearing this.

It is said by the railway authorities that the accident on the Allahabad-Gorakhpur line near the bridge is due to sabotage. then there was doubts about it. Therefore, I demand that there should be a through probe into the matter in order to find out the real truth. The real truth must be found out. In the train, there were men, women and children travelling. I have come to know of a child whose head was smashed into pulp because of the accident. So many

people died in that accident. The railway engine also fell down off the track and some bogies fell into the river. It was a gruesome sight to witness.

Another accident that occured was that a goods train collided with the Asansol-Puri Passenger. What was the cause of that accident? You cannot tell us that the accident took place due to some people removing the fish-plates from the track. How can it take place? Here was a passenger train that was about to go out of railway plateform; a goods train came and dashed against it. How could the goods train came before the passenger train was out of the platform? Nobody has enquired about it. This shows negligence of duties. They gave clearance to the goods train to come to the Station on that particular line. The goods train came and dashes against the passenger train and smashed so many wagons and killed so many people. The statement says that the Minister of State visited that spot. He was late in visiting the spot. The pet argument for that is that there was no plane available due to bad weather. On that particular day, the flight was never cancelled. he was late. He visited the injured people in the hospital, but he forgot the injured people who belonged to the Railways, his own Department. This is what is happen-That was a gruesome sight, a tragic sight. It pains me to say that people are dving like cats and dogs in this country because of negligence, because of inefficiency. What does an Indian citizen expects? He expects from any Government, to whichever party it might belong, at least some security, some safety and some law and order. There is absolutely no security. When you get into a train, you have to say 'Good Bye' to your friends and relatives because you do not know whether you would reach your dest nation-vou might reach or might not reach I there might be an accident and might die. I say this because of these experiences. you compare the number of accidents taking place in the railways with the number of accidents taking place in airlines, you find a vast difference. Why? I think, you know that India is the only cohntry where more people die traveling by rail that in any other country. It is said that in other countries also people die due to railway accidents. To that I would say that it is

[Shri Hem Barua]

merely an eye-wash, just to cover up one's own inefficiency. Whatever that might be: this was a tragic in ident and it was demanded that the Railway Minister must resign. I would say that that would be an emotional slog in and I do not want to indulge in this emotional slogan. But I want him to improve the efficiency, the technical efficiency and the administrative efficiency. of the Railways. There is a Railway Board constituted of certain big officials, top officials. Railways are the only Department where you find duplicate efforts there is the Ministry and there is also the Railway Board. There is diplication of effort so far as the Railways are concerned. Whatever that might be, there are men in the Railway Bord. I would like to know why is it that these people have not tried to increase the efficiency of the Railways. Are they there only to swallow big salaries every month? Are they there for nothing? A demand was made on the floor of the House that Government should gear up its machinery. But somehow these men in the Railway Board are so powerful that the Railway Minister has also yielded to them. That is the misfortune of this country, I should say. There is lack of efficiency in the administrative apparatus. When accidents took place, whether on Asansol-Puriline or on Allahabad-Gorakhpur line, there was colossal administrative failure. no doubt that. When there is colossal administrative failure and ineffictency in the working of Railways, why should you have a Board? It is supposed to see and supervise that the railways work efficiently but it is not doing anything. We have a Board, we have top officials there. for are they there? I would say that, instead of the Minister resigning, the Railway Board people must resign; or else, they should run the railways efficiently.

SHRI NAMBIAR (Tiruchirappalli): Let them at least tender their resignation.

SHRI HEM BARUA: There may not be any voluntary resignation because these peoples are such that they would not voluntarily resign. If they do not voluntarily resige, why don't yon kick them out of? office? Why don't you sack them? You connot allow Indians to die like cats and dogs. There were allowing Indians to die

like this. Why can't you sack them? Unless they improve the efficiency of the railways and can given an assurance to the Minister and the Parliament that they would tmprove the efficiency of the railways, drastic measures should be taken against them.

What happens when an accident takes place? It is the man at the lowest level who is punished. When he finds that the top man goes scot free, naturally he gets demoralised. Anybody who is responsible for any failure in the railways should be properly dealt with. The railway property is stolen like anything. I was travelling in a compartment where there was a lookingglass, a mirror, in the bath room: two days later when I travelled by the same compartment, I found the mirror missing; somebody had stolen it. I must tell you that we, Indians, have lost character. Do we have any character? Do we love our country? Do we want to do anything for this country? We, Indians, do not have any charac-We are aggressive people. We want our individual prosperity only; if not by sweat of labour, it must be through pilferages. That is what is happening in this country. I have seen this with my own eyes.

SHRI R. D. BHANDARE (Bombay Central): please do not make sweeping statements.

SHRI HEM BARUA: There are some honourable exceptions, I would say. at the same time, there are people who are responsible for all these things. I will say we have encouraged the workers to demand their rights as a matter of right. But have we encouraged them or inspired them in the matter of their responsibilities towards the society? We have not done that. Responsibilities and rights go together. When there is demand for the rights, there should be demand coming from us for responsibilities towards the society also. The society cannot live in a vacuum. The society cannot live on emptiness. That is what is happening in this country. I would say that the Railway Minister is now here. may be here or may not be here. ters come and Ministers go. The present moment is so critical that you do not know who exists and who does not exist, who may

extent to which those recommendations have implemented. These commissions spend money and accidents go on increasing. The Parliament is told that there is a decrease in the number of accidents.

Let us not forget that there is a difference between minor accidents and major accidents. The two accidents that place, on which the Minister was going to make a statement-he has made a statement already because the papers have been circulated to us-were major accidents. These accidents happened in spite of the recommendations which Government say they have implemented, but which we say they have not, Also the accidents are increasing in number.

Therefore, something must be done by Government to see that these accidents are brought down to the minimum, if not completely eliminated.

I concede that Dr. Ram Subhag Singh is not responsible for these accidents. same time. I would remind him that the late Shri Lal Bahadur Shastri suffered from moral qualms and resigned.

SHRI NATH PAI (Rajapur): After one accident.

SHRI HEM BARUA: Dr. Ram Subhag Singh can also suffer from moral qualms as Shri Shastri did and resign voluntarily. His resignation would not improve matters. But I would say that the sacking of the Railway Board should be taken up by the Minister concerned. He is a bold man. Let us see how bold he is.

MR. DEPUTY SPEAKER: Motion moved:

"That the House do now adjourn".

SHRI KRISHNA KUMAR CHATTER-JI (Howrah): I have no hesitation to oppose the adjournment motion moved by Shri Hem Barua.

SHRI S. XAVIER (Tirunelveli): He wants accidents?

exist and who may not exist. It is like a pretty girl going to an opera being teased by eveteasers flinging her shoes. Just like that Shri Morarji Desai was thrown out of the Indian Cabinet. That can happen to any Minister now. Therefore, I would say that the Railway Board, which is the permanent feature of the Railways, must be held responsible for all the accidents. May I, therefore, submit that the responsibility for running the Railways in proper condition lies more on the Railway Board than on the Railway Minister, whoever that Minister may be ? I only expected that Dr. Ram Subhag Singh would be able to impart some of his dynamism in the working of the Railways which he has not. There are about one million workers and I am told that you go on appointing Commissions and Committees. These Commissions and Committees make certain recommendations. But these recommendations are put in the cold storage. The Kunzru Committee, for instance, made some recommendations about the safety of the Railways. But the thing is this; you have not implemented most of the recommendations concerning safety.

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): We have implemented them.

SHRI HEM BARUA: If you have, how could accidents of Jajpur type happen?

SHRI NAMBIAR: There is another Committee to go into the question whether these recommendations have been implemented or not.

MR. DEPUTY SPEAKER: You will get your opportunity to speak. There are committees and commissions.

SHRI NAMBIAR: And accidents are on the increase.

SHRI HEM BARUA: Their recemmendations are not implemented. That is the trouble in this country. Disreli once said that whenever you do not want to do a thing, appoint a committee. This is the policy followed by the Disrelis of our Government, to appoint one committee after another. Now they have appointed the Wanchoo Committee to go into the recommendations of the Kunzru Committee, the

SHRI KRISHNA KUMAR CHATTER-JI: If it means that, I am prepared to accept the position.

This adjournment motion is a politically motivated one and not moved by human considerations or humanitarian thinking. It will not even serve the purpose of improving the efficiency of the railway system as such. Therefore I am opposed to it. But if the intention of the Mover is to bring to the notice of the Railway Minister the immediate necessity of having a rethinking about the functioning of the Railway Board and the constitution of the Board, I am prepared to accept that position.

We have to remember that in the matter of railways there are two aspects, the operational system and the policy making aspect. The latter is the Minister's job. I am told the Railway Board was constituted by a resolution adopted in 1956. It is an outdated resolution and the time has perhaps come to have the Railway Board function in a different climate altogether, there is no doubt that the operational side of the Railway Board is at fault. remind the House that I am the severest critics of the functioning of the railways in this country? But have also to remember another aspect. Do hon, members opposite really care for human lives? I have seen morchas organised by the opposition friends for the purpose of creating conditions where bullets have to be fired and hundreds have had to face them. I come from West Bengal where processions have been taken out at the initiative of the present Government in power, to face bullets. People are killed or injured in hundreds. Therefore, I am not prepared to accept this adjournment motion on that ground alone that accidents are killing human beings. Accidents are accidents. Anybody who knows the dictionary meaning of that word knows that nobody can guard against accidents. There may be human failure; there may be mechanical failure also. An adjournment motion on the flimsy ground of accidents is not proper and does not fit in with the position of this august House and the national purpose for which this House has to function.

I always wecome constructive suggestions from hon. Members on how to prevent sabotage on the railways for political reasons. Who does not know that sabotage is the order of the day in the political atmosphere created for political reasons. easy to say that accidents are to be guarded against by the Railway Minister. I am not only a strong supporter of the present Railway Minister for the dynamic push he has given to the railway functioning: I yield to none in criticising him too. But I say again that he has given a new drive to the railway functioning. Therefore, if the adjournment motion is directed against the Minister I am tooth and nail opposed to it. But if its purpose is to bring to the notice of the Railway Minister some defects and initiate re-thinking about the functioning of the railway board, I am with them, not with the adjournment motion as such. essential to do some re-thinking about the functioning of the railways under present conditions. We all know the railways are functioning in this country for almost 200 years; their machinery is out-dated. their needs cannot be financed by their resources alone. Even today in the Railway budget there is a deficit. Therefore, it will be wrong to accuse the Railway Minister of failure because some accidents took place. I am sorry that some lives were lost and nobody feels as much as I do for the tragic nature of these accidents. Then after all accidents happen any time under any Minis-I throw a challenge in this House: let anyone occupy the position of the Railway Minister and sefeguard against all future accidents. There is nobody who can accept that challenge.

SHRI V. KRISHNAMOORTHI (Cuddalore): I am accepting the challenge; let him quit office.

SHRI K. P. SINGH DEO (Dhenkanal): Mr. Deputy Speaker, it has become a ritual now that almost in every session we have to raise a discussion of this nature, an adjournment motion regarding railway accidents. During the last couple of years, the loss of property whether private or national, whether in the form of goods, merchandise or railway wagons is colossal. Some of them are insured and the owners get something in return and in the bargain the Government has to pay a tidy sum in the form of compensation and other things unnecessarily,

Answering a question last year, the hon. Minister said that the amount of compensation paid by the railways during 1967-68 was Rs. 2.45 crores and property damage due to accidents was Rs. 1.30 crores.

16.30 hrs.

[SHRI VASUDEVAN NAIR in the Chair]

According to answers given here, in 1964-65 there were 1293 accidents resulting in 240 deaths and loss of property worth Rs. 71 lakhs. In 1965-66 there were 1200 accidents resulting in 123 deaths and loss of property worth Rs. 84 lakhs. In 1966-67 there were 1097 accidents resulting in 306 deaths and loss of property worth Rs. 97 lakhs. There were 1111 accidents in 1967-68 leading to 233 deaths and loss of property worth Rs. 1.49 crores. The loss of human lives running into hundreds is really shocking and distressing. Neither insurance nor anything can bring back those lives which are last due to no fault of their own, nor can the bereaved families be compensated for the loss of their dear ones.

As on previous occasions, the Government appointed in 1961 the Kunzru Committee, under the chairmanship of Pandit Kunzru after three serious railway accidents. and that too only when Parliament and the press were agitated. The terms of reference of that committee were to consider the question of train accidents on the Indian railways and to suggest measures by which they can be further improved.

The Kunzru Committee's analysis was that humam failure was the single langest factor that is, the failure of the station staff, was responsible for 32 per cent in the broad gauge and 42 per cent in the metre gauge. 18 per cent of the accidents was due to drivers. 50 per cent of the accidents are caused by the railway staff by violating safety rules and regulation.

Then the analysis of derailment given by the Kunzru Committee either by the failure of operating staff or by some defect in the track, shows that 27 per cent was by failre of staff, 25 per cent by the failure of station staff, nine per cent by drivers, 10 per cent by engine defects and three per cent for tampering with tracks.

Then, breaches of basic rules of safety were responsible for 30 per cent of the accidents; 23 per cent by despatching trains without permission, and 37 per cent by drivers either entering the sections without authority or improper authority.

The extent of safety of travel is generally judged by the number of passenger casualties and the damage caused to public and railway property. The responsibilty for improving the safety record on the Indian railways rests squarely on the railway administration. In doing so, no consideration of cost should come in the way, as accidents are cumulative, very costly and are a source of was of money, material and energy. This what the Committee suggested,

The Wanchoo Committee has given its Part I report, in which it is said that very little has been done to implement the Kunzru Committee's recommendations. Then we come to the Wanchoo Committee which will be submitting its final report soon. I may point out that it was set up as a result of another two serious accidents last year. It took five years for not implementing the Kunzru Committee's report fully, and it was also necessary for appointing another Committee to review the Kunzru Committee's report after two serious accidents, one on 19-3-1968 on the Southern Railway and the other one on 30-3-1968 on the Northern Railway, in which there was a lot of loss of property as well as life and limb, and it again agitated the public mind.

The Government is very fond of appointing Committees after the thing has happened, and when the public has become less agitated, the whole thing is put into cold storage. Whether the accidents are due to negligence or sabotage indulged in by anti-national or anti-social elements is of little consequence to the travelling public. What is important is, these accidents shatter the confidence of the travelling public, those who travel by train.

The crime on the railways has also been on the increase. It is also responsible for a lot of these derailments and accidents. I hope the Railway Minister will take strong steps to bring the offenders to book and do justice speedily.

[Shri K.P. Singh Deo]

Take the recent accidents which have happened near Varanasi and Jaipur where more than 200 people were killed and more than 400 people were injured in both these One of the reasons is that the accidents. trains were overcrowded, may be due to religious functions or melas or festivals, for which I blame the railway administration squarely for allowing such overcrowding, and for not making suitable arrangements for them.

Coming to the question of human failure; there are a multiplicity of causes for human failure. First there is the lack of morale; there is discontentment among the supervising staff; there is indiscipline which has been tolerated so far and on which the Railway Board has been quietly and smugly sitting without doing anything. interference in the day-to-day administration whether in the form of politicians or in the form of trade union leaders who interfere for the promotions and transfers; thereby resulting in loss of efficiency. This has become the order of the day for any nationalised sector.

Secondly, there is technological backwardness. In other countries they have the automatic train control or ATC. It has yet to be introduced in our railways. device by which even if the driver falls asleep or due to some other reason he does not stop the train when the traffic signal is down the train automatically stops. Then there is the track circuiting which should be taken up immediately, which will also minimise the mischief created by indiscipline and negligence on the part of the railway staff.

The Railway Minister has in a very snug and satisfied manner referred to the speed of the train as 75 km per hour which is the allowed speed but when compared to the speed of trains in foreign countries it is only bullock-cart's speed. He is lucky that our trains are not moving at more than 75 km an hour because otherwise there would have been more number of accidents and greater loss to life and property.

I would once again take this opportunity to congratulate the school students and college students of Jajpur who immediately after the accidents and before the railway

authorities could do anything arrived at the spot and associated themselves with the evacuation of wounded passengers and rendering medical and other aids to the passengers who were very seriously wounded. I congratulate the civil authorities also in Jaipur who came to render relief immediately without any hesitation.

Before concluding I should like to make it clear that I on behalf of my party will not associate with the adjournment motion. We shall abstain because this is a political issue and it is not due to any fault of the Minister that these accidents have happened. These have happened due to human failure and I hope the Minister will take it up strongly with the Railway Board and also take very strong action even against the General Managers of the sectors concerned. He must take strong action against the personnel who have been responsible for the loss of so much life and property during these two accidents.

श्री रणधीर सिंह: (रोहतक): चेयरमैन महोदय, जो अदम-एतमाद हाउस के सामने आया हैं, उसकी में पूरजोर मुखालफत करता हं। अगर एक डाक्टर भी किसी मर्ज की दवान कर सके तो फिर यह कहना कि दवा में हमें यकीन नहीं है और डाक्टर में भी यकीन नहीं हैं, यह कहां तक ठीक है। डाक्टर राम सुभग सिंह जैसे गरीबों के साथ हमददीं रखने बाला इंसान और वह आदमी जो महसूस करता है दिल से. जिस में सिंसियेरटी आफ परपज है और जिस में लगन है महकमें में काम करने के लिए और आपने देखा कि वह पहले मिनिस्टर हैं जिन्होंने महसस किया कि देहात का किस में फायदा है और किसानों का किस में फायदा है और टिकेटलैस ट्रेंबिल को रोकने के लिए क्या करना चाहिए, उस के लिए जजबात में बह कर यह निर्णय लेना कि चंकि यह हादशा हो गया और फलां हादशा हो गया, इस वास्ते वजीर साहब जिम्मेदार हैं, ठीक नहीं है। मैं यह कहता हूं कि सारे हाउस में ट्रेजरी वेचेंज में कोई भी ऐसा आदमी नहीं हैं जो यकीन से यह कह दे 100

फीसदी कि एक साल, दो साल या तीन साल में कोई एक्सीडेन्ट नहीं होगा। मैं यह तो कहूंगा कि पूरे आपोजीशन में कोई इस जिम्मे-दारी को लेने को तैयार हो तो...(ब्यवघान)...

कई माननीय सदस्य: हम संभालेंगे।

श्री रणधीर सिंह: जजबात में मैं कोई बात नहीं कहता। असल बात यह है कि मैं रियेलिस्ट हूं। यह सारे तो यहां इकट्ठा हो गये हैं जो सिर्फ बात ही बात करना जानते हैं। मैं यह कहता हूं कि जजबात की बात नहीं है। जो एक्सीडेंट होते हैं उन से किसी को कोई हमदर्दी नहीं है। एक्सीडेंट जो होते हैं इस का हमें बड़ा दर्द है। लेकिन हम जब सारी बात का कंपैरीजन करते हैं, यहांतक कि अपने देश का बाहर के देशों से करते हैं और इस देश न रेलवे सिस्टम बहुत बड़ा सिस्टम है दुनिया में और हजारों-लाखों मील का सिलसिला है जिस में करोडों लोग यात्रा करते हैं, आपने देखा होगा कि छोटे-छोटे देशों में भी जहां कि योड़ी रेलवे है, वहां भी खतरनाक डिजास्टर्स होते हैं और कौन सा ऐसा देश है जहां नहीं होते है। यह तो कुदरती चीज है। हम अपनी कार चलाते हैं ,एरोप्लेन्स चलाते हैं उनका भी ऐक्सी-डेंट हो जाता है, समुद्री जहाज का ऐक्सीडेंट हो जाता है। जो देश बहुत बड़े देश हैं, श्रमरीका जैसे देशों की बात मैं कहता हूं जहां ज्यादा से ज्यादा ऐफीशियेंसी बतायी जाती है, वहां सुना गया है कि लार्जस्ट नम्बर आफ़ ऐक्सीडेंट्स हैं। जापान में जो बहुत आगे बढ़ा हुआ है, जहां कि बेहतरीन रेलवे है, वहां भी हिन्दुस्तान से कई गुनां ज्यादा ऐक्सीडेंट्स होते हैं। तो मैं वहां तक उसमें भाईयों की व बहनों की जानें गई हैं उन को दुल हुआ। है, जहां इनको हमदर्दी है, हमको इनसे ज्यादा हमदर्दी है। मैं यह कहना चाहताहूँ कि हर एक बात को सियासी नजर से नहीं देखना चाहिये। ये हमारे भाई जो

बैठे हैं, इनको चौबीसों घंटे कुर्सी की फिक रहती है। मैं आपकी माफंत उन से कहना चाहता हूं कि डा० राम सुभग सिंह से ज्यादा हमदर्द, दिल से काम करने वाला मुक्ते उधर भी कोई ग्रादमी नजर नहीं ग्राता। जहां पर मामूली मामूली बात में अजानंमेंट मोशन लाना यह हाउस की तौहीन करना है, ग्रपनी मजाक उड़ाना है। कल एक बस गिर जायेती अड्जार्नमेंट मोशन आ जाएगा, परसों एक पुल टूट जाये तो अड्जर्नमेंट मोशन आ जायेगा, एक तार खराब हो जायेगा, हवाई जहाज गिर जाएगा तो अड्जार्नमेंट मोशन आ जायेगा। यह पालियामेंट की तौहीन है। मैं यह सम-भता हूँ कि इन भाईयों के पास और कोई मामला नहीं है और यहां कहने को इनको छोटी छोटी बातों पर बोलने के लिए मसाला चाहिए। लेकिन डाक्टर साहब से मैं एक बात जरूर कहना चाहुँगा।

चेयरमैन महोदय, जहां हमारा ऐक्सीडेंट का लोवैस्ट परसेन्टेज है वहां मैं यह चाहता हूँ कि लोवैस्ट भी नहीं होना चाहिए। उसकी हम कैसे दूर करें। उसका इलाज क्या है, वह मैं समभाऊं। वहयह है कि आप एक लो-मैन प्लेस्टे मिमिस्टर हैं। आप हर एक स्टेशन पर शहर के लोगों की हैल्प लीजिए, स्टूडेंट्स की हैल्प लीजिए। जहां जहां ये हादसे होते हैं वह इस वजह से होते हैं कि बारिश से पट रियां कमजोर पड़ती हैं या क्रासिंग पर फाटक नहीं हैं वहां होते हैं। या जो चीनी ऐलीमेंट है उसका तो कहीं हाथ नहीं है, यह भी प्रापको देखना चाहिए । आ खिर वजह क्याहै कि ये ऐक्सीडेंट्स होते हैं। अगर उसमें यह भी है कि कहीं स्रोवर-क्रासिंग से कहीं ज्यादा काम हो तो शायद नींद ग्रा जाए, वह भी हो सकता है। तो में यह चाहता हूं कि इस किस्म के जो ऐली-मेंट हैं उनको तो देखना है। हयूमन ऐलीमेंट से ही ऐक्सीडेंट होते हैं तो उसका क्या परसे रू-टेज है, उसकी छानबीन करनी है। इस बारे में

श्री रणधीर सिंही

जो कमेटी की रिक्मंडेशंस हैं उनको आपने इंप्लीमेंट क्यों नहीं किया। उसको इंप्ली-मैंट किया जाए और इसके अलावा एक प्रोविंग बार्ड आप बनाइये। जो बात उन कमेटीज में इन्क्वायर नहीं हुई उसको देखें। वह देखे कि यह जो येट्रेड यूनियन वाले हैं, इनका तो कहीं हाथ नहीं है। ताकि हर रोजं यहां अड्जार्नमेंट मोशन आये और पार्टी को और सरकार को बदनाम किया जाए और अगर इनका हाथ है तो इनको भी पकडकर जेल में दे दें। में आप से कहना चाहंगा कि आप देखें कि इस में सयासी एलिमेंट का हाथ तो नहीं है, ट्रेड-यूनियन का हाथ तो नहीं है, चीनी और पाकिस्तानी एजेंटस का हाथ तो नहीं है। कई किस्म के एलिमेंट्स काम करते हैं। ह्यामन एलिमेंट भी होता है, नैचुरल एलिमेंट भी होता है और पोलिटिकल एलिमेंट भी होता है। आप उनके बारे में रिसर्च कराइये। जो किसान का बेटा है, देहाती का वेटा है, वह बहत कुछ जानता है। आप अपने तौर पर. अपने लेवल पर जांच करवाये। उस में पालियामेंट के आदमी भी लीजिए, पोलिटिकल पार्टीज के आदमी ले लीजिये, कांग्रेस के आदमीयों को ले लीजिये और देखिये कि क्या वजह है कि इतने ऐक्सडेंटस होते हैं और तरीके सुभाइये कि 2 या । परसेंट जो एक्सिडेंट्स वर्ल्ड में होते हैं उन से कम होते हुए भी और कम हो। मेरी भगवान से प्रार्थना है कि मंत्री महोदय के दौराने वजारत 2 परसेंट ऐक्सिडेंट्स भी न हो। जो तहकीकात हो उसका नतीजा यह निकले कि लोगों की हिम्मत न हो वह गवर्न मेंट के खिलाफ कोई बात कह सकें।

मैं समभता हूं कि कोई वजह नहीं कि ऐडज-र्नमेंट मोशन इस बात पर पेश किया जाये। यह मजाक समभ में नहीं आता कि छोटी छोटी बातों पर ऐडजर्नमेंट मोशन पालियामेंट में आये। यह हिन्दुस्तान की पालियामेंट है। मैं

डाक्टर साहब से कहुँगा कि चकि उन की नोटिस में यह एक बात आई है कि वह इसकी सरियस नोटिस लें ताकि आइन्दा इस किस्म की कोई शिकायत न हो।

मैं पुरजोर तरीके पर कहना चाहता हं कि यह ऐडजर्नमेंट मोशन गलत है और इस की मुखालिफत करता हं। रेलवे मिनिस्टर ने बहुत अच्छा काम किया है, हमारी पार्टी ने और और हुकूमत ने बहुत अच्छा काम किया है और मैं उसकी सराहना करता हं। मैं इस ऐडजर्न-मेंट मोशन की पूरजोर निन्दा करता है।

SHRI S. K. TAPURIAH (Pali): He claims that the figure of accidents in our country is the lowest in the world. Will he substantiate it?

MR. CHAIRMAN: That is his opinion.

SHRIS, K. TAPURIAH: He cannot say wrong things in the House.

MR. CHAIRMAN : That cannot be helped.

SHRI JYTIRMOY BASU(Diamond Harbour) : He had been questioning the Chair's verdict of admitting the adjournment motion.

MR. CHAIRMAN: He is free to express his views.

SHRI S.M. BANERJEE (Kanpur): This was the speech of the lowest man.

श्रीरणधीर सिंह: मैं चीनी एजैंटों के खिलाफ कहता हं।

SHRI NAMBIAR: I must be excused for saying that this was the worst speech he has ever made.

श्री ओंकार लाल बेरवा: सभापति महो-दय, अभी जो स्पीच हुई वह सारी की सारी डा॰ राम सूभग सिंह के सम्बन्ध में हुई। माननीय सदस्य ने, जो हरियाणा से आते हैं, इतना मक्खन लगाया, इतनी खुशामद बरामद

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की, जिस का ठिकाना नहीं है। अगर यह इसी तरह से चलता रहा तो ऐक्सिडैटों की संख्याबढ जायेगी। उन को तो पृछना चाहिए था कि यह ऐक्सिडेंट्स किस कि गलती से हए और वतलाना चाहिए था कि उन को रोकने के लिए क्या करना चाहिये। ग्राज जो सत्ताघारी पार्टी बैठी हुई है सामने उस को थोड़ा नीचे देखने की जरूरत है लेकिन वह इतने ऊंचे हो कर बोल रहे हैं। उनको इस के लिए शर्म आनी चाहिए। एक ऐक्सिडैंट होते ही श्री शास्त्री ने रेलवे मिनिस्टी छोड दी थी. पाटिल को पब्लिक ने छोड़ दिया था और डा० राम सुभग सिंह को पालियामेंट ने छोड़ दिया। मंत्री महोदय को फौरन ही मंत्रिपद छोड़ देना चाहिये था, लेकिन वह जम कर वैठे हैं।

मैं समभता हूँ कि जितने भी रेलवे ऐक्सिडैंट्स होते हैं वह दो तीन कारणों से होते हैं। एक तो यह है कि विभाग ने अपने कर्मचारियों का समय बहुत अधिक निर्धारित कर दिया है। एक एक गार्ड और एक एक ड़ाइवर को आठ आठ घंटे से लेकर चौदह चौदह घटे तक बल्कि कभी कभी चौब्रिस चौजिस घंटेतक काम करना पड़ता है। एक ओर तो रेलवे मंत्रालय स्टाफ में कमी करने की बात कहता है कि स्टाफ कम किया जाय तो इतने करोड रूपये वचेंगे, लेकिन जित नी भी कमी वह दिखलाता है उतना रूपया उसको ओवरटाइम में देना पडता है। किसी भी आदमी की लागवुक उठाकर देख लें। चौदह चौदह से बीस बीस घटे तक गार्ड्स और ड्राइवरों का काम करना पडता है।

मैं पूछता हं कि क्या कभी आप ने सोचा कि सारे ऐक्सिडैंट्स दक्षिण साइड में ही क्यों होते हैं, इधर क्यों नहीं होते हैं? हम को इस के बारे में भी सोचना है। आज तो यह होता है कि अगर तेलंगाना का मामला हो तो रक्खों स्लीपर, अगर किसी जगह पर भाषा विवाद हो तो रक्खों लाइन पर स्लीपर, उहाओ इस देश के

लोगों को अगर मोपलिस्तान का कामला हो तो रक्खो लाइन पर स्लीपर भ्रौद उडाओं स्टे-शन की विल्डिंग को । जब तक हम इस को नहीं रोकोंगे, जब तक यह कम्युनिस्ट हमारी तरफ भूकोंगे जब तक यह कम्युनिस्ट इसी तरह से इस देश को बरबाद करेंगे और रेलवे को बद-नाम करेंगे, तब तक इस सरकार को मजबूत सरकार नहीं समझा जाना चाहिये। तेलंगाना के मामले को लेकर, भाषा के मामले को लेकर जितना भी विवाद उठ खड़ा हुआ है उस सबमें रेलवे का ही नुकसान हुआ है। सारे का सारा रेलवे सम्पत्ति का नुकसान दक्षिण में ही किया गया है। हमारे यहां कहीं र एक्सीडेंट नहीं होते हैं। आखिर इसका कारए क्या है-(इंटरप्शंज) मैंने रेल कर्मचारियों की बात कही है, दूसरे इन भगड़ों की बात कही है। आपको क्यों बुरा लगा है, हमारी तरफ तो कोई एक्सीडेंट नहीं होते हैं। उघर ही क्यों ये होते हैं।

फिर एक और कारण हैं इन एक्सीटेंटस के होने का। रेलें जब से बनी हैं तब से यह भी नहीं देखा गया है कि कौन सा पूर्जा किस जगह फिट होना चाहिए। पुराने डिब्बों को रंग रंग कर लाइन पर लगा दिया जाता है। अठारह तारीख को क्या हुआ। घाटा का वराना और लबान के बीच इंजन के पीछे, वाले डिब्बे का हक टूट गया और उसके टूटने से अठारह डिब्बे टॅट गए। टेन एग्जैमिन जें जो हैं वे टोप लगा कर लाइन पर घमते रहते हैं और हैल्पर जो हैं वे काम करते रहते हैं। वे स्वयं कोई काम ही नहीं करते हैं। इतनी स्वतन्त्रता उनको मिली हुई है।

हम यह भी देखते हैं कि केबिन का इन्चार्ज जहां स्टेशन मास्टर को होना चाहिए वहाँ पोर्टर को बना दिया गया है। पोर्टर लाइन क्लीयर दे या न दे उसकी मर्जी है। गाड़ी को सिगनल पर रोक दे. हरी बत्ती कर दे, गाडी को पार कर दे यह उसका काम है। हम यह नहीं सोचते हैं कि छोटे से फायदे के लिए हमारा कितना बड़ा नुक्सान हो सकता है। यह कहा जाता है कि जितना भी नुक्सान होता है वह रेलवे कर्मचा-रियों की गलती की वजह से होता है। कर्म-चारियों की गलती बिल्कुल नहीं है। उनको तो

[श्री ग्रोंकार लाल बोहरा]

आप काम करने नहीं देते हैं। जो करना चाहते हैं उनको करने नहीं देते हैं और जो काम करना जानते नहीं हैं, वे अड़चन लगाते रहते हैं। आप रेलवे बोर्ड के चेयरमैन से यह पूछ कर देख लें कि सिगनल में कितने वोल्ट होते हैं। वे इसको आपको नहीं बता सकेंगे। सिगनल जहां पहले नीचे होता था, अब वह ऊपर होने लग गया है। रंग ऐसा लगा दिया और इस तरह से वह चमकता है कि पुरा सीधा दिखाई भी नहीं देता है और पताभी नहीं चलता है कि कौन सा डाउन है और कौन सा अप है। ये हमारे रेलवे बोर्ड के नुस्खे हैं। जो काम करना जानते हैं उनको तो काम करने नहीं दिया जाता है और जो काम करते नहीं हैं वे वैठे बैठे अडचनें लगाया करते हैं। वेलदार को बदल देने, टी टी की जगह पर कंडक्टर कर देने का काम ही यह करता है।

जहां तक घाटे का सम्बन्ध है वह चोरियों की वजह से होता है। डिब्बे के डिब्बे चोरी चले जाते हैं। हमारे रणधीर सिंह जी कहते हैं कि दो तीन मैंसे चोरी चली गई आगरा में। इन चोरियों की वजह से रेलवे को घाटा होता है। आप देखें कि रेल कर्मचारियों में कितनी अशांति है। लेकिन उसके वावजूद भी वे अपना काम कर रहे हैं। जहां दूसरों की तनस्वाहें चार बार बढ़ गई हैं वहां इनकी दो बार भी नहीं बढ़ी हैं। इसकी वजह से भी इनमें अशान्ति है।

अभी हमने रिपोर्ट में पढ़ा था कि हमको चार करोड़ का फ़ायदा होगा। लेकिन रेल कर्म-चारियों की तनस्वाह नहीं बढ़ाई जाती है। स्टेशन मास्टर की जगह पोर्टर को रखकर और टीटी की जगह कंडक्टर को रख कर काम नहीं चलेगा।

यह भी कहा गया है कि जो रेलवे को क्षति पहुंचाते हैं उसकी भरपाई पब्लिक से करवाई जाए। मैं कहंगा कि जिस प्रान्त के किशी भी एरिया में कोई रेल दुर्घटना हो और उसके कारण जो भी नुकसान हो वह वहां की सरकार को जो अनुदान दिया जाता है उसमें से काट लिया जाना चाहिए। उस सरकार को अनुदान देना बन्द कर दिया जानाचाहिए। इसका बोझा उस प्रान्त के ऊपर हाला जाना चाहिए। राजस्थान में अगर कोई एक्सीडेंट होता है तो अगर राजस्थान को पांच करोड का अनुदान मिलता है तों उसमें से उस एक्सीडेंट की वजह से जो नुकसान हुआ है, उसको वसूल कर लिया जाना चाहिए। कल सवेरे मैं डा॰ राम सूभग सिंह जी से बात कर रहा था। उन्होंने कहा कि प्रान्त हमारी मदद नहीं करते । क्यों नहीं करते हैं ? अगर ग्राप किसी प्रान्त को दस करोड़ का अनुदान देते हैं तो उस अनुदान में से जो एक्सी-डेंट की वजह से आपको नुकसान उठाना पड़ा है, अगर काट लें तो आप देखेंगे कि एक्सीडेंट होना बन्द हो गए हैं। श्री करुणानिधि कहते हैं कि हम जिम्मेदार नहीं हैं, श्री ज्याति बसू कहते हैं कि हम जिम्मेदार नहीं हैं। अगर वे जिम्मे-दार नहीं हैं तो कौन है। आखिर रेलवे किस की प्रापर्टी है। क्या इनको नुक्सान पहंचा कर ते छेंगाना बनेगा, मोपिलस्तान बनेगा ? ये तो राष्ट्र की सम्पति हैं, इसको हमें समझना चाहिए। यह हमारी सम्पत्ति है, यह भावना हममें पैदा होनी चाहिए। हमको समझना चाहिए कि चीन आ कर स्लीपर नहीं लगा जाएगा। नुकसान होगा तो हमारा होगा। दो पैसे का टैक्स लगेगा तो हमारे ऊपर लगेगा। सबसे बड़ी बात यह है कि रेलवे कर्मच।रियों में जो अञान्ति और असं-तोष है, उसको मिटाने का प्रयत्न करना चाहिए । उनसे आठ घंटे के स्थान पर जो चौदह घंटे काम लिया जाता है, उसको समाप्त करना चाहिए और इसी प्रकार गलत ढंग से कई गई तरिकक्यों को रोकना चाहिए। जैसा कि मैंने सुझाव दिया है, एक्सिडिंर्स से जो हानि हो, उसका भार राज्य सरकारों पर डाल देना चाहिए।

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SHRI NARENDRA SINGH MAHIDA (Anand): Let me first express my Sympathy for those who died in these two accidents. It is the duty of the Opposition to highlight the accidents and see that Government pays more attention and the accidents are minimised. I understand that is the purpose of Mr. Hem Barua, the Mover of this Adjournment Motion.

Ever since Independence, I have noticed that there has been a general laxity all round, whether in the general administration or in the railway administration. The former G. I. P. and B. B. & C. J. Railways had wire-fencing right from Bombay to Delhi. But now that has disappeared; the wires have been stolen away. Now trains are running at double the speed with which they were running before. Bridges are old. track is also old. The Railway Ministry requires money, but I do not think that the Parliament is in a mood to sanction all that money. It is not possible. We want to modernise our Railways and therefore heavier engines and heavier carriages are being used. As a result, sometimes tracks are not competent enough to bear the weight. requires complete technical examination and we have to find out whether on all tracks very fast trains can run. Some of our tracks. for instance, between Bombay and Poona and between Bombay and Delhi are quite good. The Deccan Queen and the A. C. Express are run with lot of examination and care. I must congratulate the Western Railway for having less number of accidents.

17.00 hrs.

SHRI NAMBIAR: Please do not say that.

SHRI NARENDRA SINGH MAHIDA: Accidents are many times due to human failures and sometimes there is sabotage also. We cannot simply say that these were accidents purposely connived at by the Government. I do not think that the Opposition parties even in their wildest dreams will charge the Government like that.

Now, we are going to the Moon. We have radar systems and various other systems. I will request the Railway Minister and the Railway Board to go in for more and technical knowledge and see what means in foreign countries their railways have adopted and

whether we can have a radar system whereby the trains should automatically stop the moment rails are broken. More and more of automatic systems should be introduced. Human element should also be examined. Wherever there are flaws or deficiencies or negligence, we have to deal with them. In the case of negligence, we have to be very stiff and harsh with the workers......

SHRI NAMBIAR: If the negligence is on the part of the Railway Board?

SHRI NARENDRA SINGH MAHIDA: It is no use charging Government officers because they sit in the box and watch you here. Railway Board does the general guidance and Suparrtion, it does not run engines. But you are encouraging the drivers, guards and others to go on strike...(interruption). Whoever is guilty and if the guilt is proved, he should be dismissed. If Dr. Ram Subhag Singh is guilty, that should apply to him as well.

SHRI NAMBIAR: We want a judicial inquiry.

SHRI NARENDRA SINGH MAHILE. Shri Hem Barua said that Government go on appointing Committess and Commissions. These things will go on in democracy. There will be no end to it. But certainly you have every right in asking for a judiclal inquiry. These accidents happen because we have thousands and thousands of miles of railways. As Onkarlalji has said, in smaller railways—for instance, narrow-gauge railways with speed of only 20 to 25 miles an hourthere are no accidents.

SHRI UMANATH: Please do not say that. Something might happen tonight.

SHRI NARENDRA SINGH MAHIDA: The Ministry should examine why accidents take place. It is purely a matter of technical data. The Kunzru Committee report is there. Many safety measures have been implemented on its recommendations. This is a continuous process and we have to continue such efforts. We should warn the Railway Board and tell them that if there is any fault with anybody, he should be severly dealt with. If the fault is with the human-element, that human element should be replaced or dismissed or fined or even sent

[Shrl Narendra Singh Malinda]

to jail for causing the loss of so many lives. I would put more emphasis on technical data which should throw some light as to how to avoid accidents. On the one side we are asking for more facilities and faster trains. From Delhi to Agra there is a fast train. What are the chances of accidents there? You cannot say that every day accidents take place. Sometimes thay may take place. The causes of these accidents must be inquired into. If there is negligence on anybody's part, he should be reverely dealt with. If it is on the part of Dr. Ram Subhag Singh, I do not think he will wait for a moment to resign. Shri Lal Bahadur Shastri resigned and for that reason, every time if you want the Minister to resign, then probably there will be no Railway Minister at all. Every day you have to change the Minister. You have every right to demand an explanation and it is the duty of the ruling party to see that accidents are minimised and trains are run in a safer way. Certainly suggestions can be examined. Compared to the accidents in the air, railway accidents are much less because in the case of aeroplanes the loss is total. We cannot compare ourselves with Japanese Railways or European Railways. We must offer constructive suggestions as to how accidents can be avoided. For that purpose, I think a technical committee would be very helpful. I do not think there is any necessity for this motion. But Shri Hem Barua is certainly entitled to bring it. we should throw it away.

KRISHNAMOORTHI SHRI (Cuddalore): Sir, we are very much worried about the Railway accidents, notably after Dr. Ram Subhag Singh assumed office as the Railway Minister. I know that Shri Poonacha was replaced by this hon, Dr. Ram Subhag Singh only because everybody thought that he would avert Railway accidents. That was at least the intention of this Parliament and the people of this country. During the Budget Session, Mr. Chairman, he assured us that the railway accidents are being reduced.

But immediately after the announcements, we are surprised to note that the accidents are taking place more and more. In two accidents alone, that in Varanasi and in Jaipur, more than 200 people were

We have to investigate and fix the responsibility for these accidents. We should find out if the Railway Board is responsible or the Minister is responsible. If it is the Minister responsbility, he should own it. If there is failure of machinery, then we can exonerate the Minister. But if there is failure in the human element, then the responsibility should be fixed on the concerned persons.

You know that when a death is caused by a rash or negligent act, it amounts to culpable homicide and the persons responsible will be sentenced to imprisonment for life or for four or five years. But if some people are responsible for railway accidents. Parliament should find out who are the personalities behind it. If we do not find out the reasons for accidents and the persons responsible for them, and avert them in future, people will not have any confidence in railways and will not travel on railways.

Today we see in anothar part of the world that the Nixon administration is able to send a spacecraft Appllo-11 to over 250,000 mile away into space. The technical advance and sophistication is such that they are able to control the craft 250,000 mile away. Here our Congress Ministers and administrators are not able to run the trains even or their track. Instead they run them over bridges, on human beings, on buses, lorries and what not. Are they really being responsible in running the administration of this country in this manner?

SOME HON. MEMBERS: No.

SHRI V. KRISHNAMOORTHI: I will point two instances. In Varanasi, an accident has taken place. Immediately the duty of the Railway Minister should have been to trace the persons responsible. If the Railway Board is responsible, it should be sacked. If the Divisional Superintendent or General Manager or any particular railway official is responsible, he should have been sacked. But what do our politicians do? They attribute the accident to sabotage. They immediately come out with an open statement that it is a case of sabotage. They say that it is because some politically-motivated agents removed the fish-plates or that some extremists have played mischief with the track, that this has happened.

But the Deputy Inspector General of Police says that this particular accident was not due to sabotage, but due to the failure of the human element in the adminsitration. He has ridiculed the sabotage theory. The train was running late. To make up the loss of time, it was speeded up. The line was not capable of withstanding the pressure exerted. So it met with an accident. The CID has confirmed this. But the administrators investigating it give a political colour to it and call it a case of sabotage. In such a circumstance, is it not the duty of parliament to call for the appointment of a judical commission to investigate the matter? In the case of each and every accident, the Minister must immediately come out with a statement.

I come to my next point. What happened in the case of the July 14 accident. In Puri, several lakhs of people had collected, I am told more than 10 lakhs. What was the responsibility of the Railway Ministry. In order to avoid overcrowding in trains and accidents, they should have put more trains. Did they do so? No. Instead, they allowed the trains to be packed with five or six times the capacity. The train was unable to move and it stopped. They allowed a goods train to ram into the passenger which was stationary in that particular station.

Are we not entitled to fix the responsibility for this on Dr. Ram Subhag Singh and his administrators? Are we not entitled to say that the Board Should be dismissed on this ground alone.

I will substantiate my theory that they are negligent, they do not have any responsibility and they have been indifferent. When my leader, Shri Annadurai was dead, large number of people from all over Tamil Nadu were pouring into Madras. Several thousands boarded a train at Madurai, an express train. The train came to Trichy, 100 miles from Madura and then came to the Coleroon bridge, sixty miles from Trichy and more than fifty persons were killed there, as they were travelling over the train. Is it not the responsibility of the Divisional Superintenthe General Manager of the dent and They have wireless Southern Railway?

When they see several communication. thousands of persons of boarding the train. they should put some more coaches in Madura or at least in Trichy. They did not do so. They did not even divert paasengers via the chord line. The allowed passengers to be killed by being rammed in the Coleroon bridge. The records of the passengers show that all the them were from Madura, not from Mayavaram or from Tanjore or Trichy. All the dead persons were travelling1 60 miles from the starting station. This shows the inefficiency of the Railway administration. Are we to tolerate such accidents? We have to convict the guilty persons. Then only the public will have confidence in the railway administration. We have to fix responsibility. In other countries if anybody is killed by rash or negligent act, persons responsible will be hauled up before the court and will be punished. In this poor country nobody has brought these persons who are responsible before the bar. That is why the Administration is inefficient;t hey do not have any resposibility. We should take note of it. Instead of trying to improve matters Dr. Ram Snbhag Singh says that it was because of sabotage by some politicians, or some Naxalites or communists. This will not do. It is these people here who are responsible for the accidents and should answer the country and Parliament for the failure of their department. With these words, I support this motion.

CHENGALRAYA SHRI NAIDII (Chitoor): It is unfortunate that two major accidents should have happened in our country. Nobody is happy over these accidents. We must all join together to find out ways and means to stop these accidents. There would not be any accidents if all our friends in the Opposition also join the Government and help the Government. I instance where shall cite the opposition parties are not helping the Government or strengthening the hands of the Ministers but stand in the way of punishing the culprits. Many Members are chairmen of trade unions. There are Members of Parliament like Mr. Nambiar who hold the position of Chairman. There are labour leaders, I can understand if railway men are chairmen of railway unions. not politicians like Mr. Nambiar who mislead the workers and who is responsible for these accidents. Government must pass a law that only a man from arganization should be the chairman of the union, not any outsider or any politician. If

[Shri Chengalraya Naidu]

that legislation is passed, a lot of trouble and many strikes will not be there. These chairmen of labour unions are living on these labour unions as parasites. extract money from the labour unions and they misguide them and mislead them, If they are properly guided, if the workers are properly advised, the labourers will do their duty and nothing untoward will happen.

Now, there are two things in our We have seen the Ashoka Hotel and the International Hotel except Birlas, Tatas and such other industrialists and except these chirmen of these labour unions, who go and stay there. Will the Government enquire and find out who are the labour union leaders who stay in the Ashoka Hotel and the Intercontinental Hotel? Then we can know the truth about those chairmen. I want the Railway Minister to find out who are these labour leaders who stay in the big Let us know about it.

MR. CHAIRMAN: We are discussing railway accidents now.

SHRI CHENGALRAYA NAIDU But the root cause for these railway accidents lies in the activities of the chairmen of these labour unions. These Members of Parliament who hold such offices, I will advise them to resign these chairmanships, do not meddle with the labour unions, leave the labour unions to the labourers, let them manage their own affairs, it is not your affair. You are politicians and you spoil them and ruin them.

I will tell you the causes of these railway accidents. Mainly, it is caused by the defects in the railway line. If it is not due to any defect, it is because of human error. Only on account of these two things, railway accidents occur. We do not know, in the first instance, whether the fishplates have been removed or the lines have been tampered with. do not know the truth. The Railway Minister says one thing, the Opposition says another. Unless a proper judge is appointed to find out the truth, we do not know what is the truth.

SHRI NAMBIAR: Very sensible.

SHRI CHENGALRAYA NAIDU: It is said that the line has been tampered

with. Government must take stringent measures against the people who temper with the lines. If tampering is not the cause, and if is due to human error, the Government must take action against the employees concerned, whether it is the driver or some body else who is responsible for this. These chairmen or presidents of labour unions must not interfere. The Government must take stringent measures against these people who commit these mistakes. If the Government is not going to take proper action against these employees who commit errors, there will be accidents going on like this.

I wanted to know from the Minister whether they are taking action against those employees, or are they really afiaid of those labour unions and the chairman of these labour unions who are Parliament Members here. I wanted to know this. Always, the Minister has got a soft corner, or he does not want to take any action against the employees because these Members of Parliament who are the chairmen of these organisations are always interfering, we know how may strikes have been organised, how much damage is being done, and how the economy of this country has been affected. It is all due to the politicians who are chairmen of these railway unions, I would advise the Minister and request the Railway Minister to take immediate steps to bring in legislation to the effect that no outsider or anybody else should be the chairmen of these labour unions except the labourers of that organisation.

Thank You.

श्री सरजू पांडेय (गाजीपुर): सभापति महोदय, हम दो बड़ी रेल दुर्घटनाओं पर बहस कर रहे हैं। हमें आशा थी कि कांग्रेस बैंचेज से कूछ अच्छी बातें कही जायेंगी। मगर ये बाजारू तकरीरें सून कर मुभ्रे हैरत हुई। ये बाजारू भाषण जो हमारे कांग्रेस के सदस्यों ने दिए हैं ये बिल्कुल आशा के विपरीत हैं। यह राजनीति का विषय नहीं बनना चाहिए। अगर सही माने में आदमियों की जानें गयी हैं तो उस पर सीरियस तौर पर ठंडे दिल से विचार करना चाहिए।

पहली दुर्घटना जो इलाहाबाद-गोरखपुर लाइन की हुई है उसी से 22 मील की दूरी पर

मैं रहने वाला हं। वह मेरे ही जिले में दुर्घटना हुई। मैं उन दिनों में मौजूद था। 21 तारीख को दुर्घटना हुई और 23 तारीख को मैं वहां पहुंचा, रेलवे मंत्री जी का बयान पढा जो अखबारों में छपा था, उसको पढ़कर मुक्ते आक्चर्य हुआ। पहली दुर्घटना जो जलनिया और अब्दुल्ल।पुर के बीच में हई, रात के एक बजे ट्रेन गिर गई। और सुबह के सात बजे तक कोई रेल का अधि-कारी वहां नहीं पहुंचा और न किसी तरह की कोई मदद पहुंची और सारे के सारे लोग जो उस इटाके के रहने वाले थे या जो राजनैतिक दलों के लोग थे. वे सारे के सारे लोग मौके पर पहुंचे और वहां उन्होंने लोगों की सहायता की और उनको निकाला। मगर जिस आदमी ने उस रेलवे दुर्घटना को देखा है, महीनों तक भोजन नहीं किया है। जिस दुर्दशा से आदमी वहां मरे हैं उसकी कल्पना नहीं की जा सकती है। उसको वयान नहीं किया जा सकता है, माननीय मंत्री जी ने व्यान दिया कि यह द्घंटना इस लिए की गई कि कुछ सामाजिक अपराधी रेलवे मुसाफिरों को लूटना चाहते थे, इसी लिए नट और बोल्ट खोल दिए गए और पूरी पटरो खली हुई मिली मगर माननीय मंत्री जी के पास इसका कोई जवाब नहीं है कि 40-40 हजार रुपये लोगों के पास से बरामद हुए मगर एक सिंगिल पेनी भी किसी आदमी ने नहीं निकाला बल्कि देहात के लोगों ने गरम-गरम दूध और दूसरी चीजें ला ला कर उन आदिमयों की सेवाकी और जर्राजर्रा उसका गवाह है श्रीर भूठा व्यान वहां पर कर दिया जिससे गाजीपुर की जनता बड़ी क्रुद्ध है स्रीर मैं इसकी चेलेन्ज करता हं कि अगर हिम्मत थी तो मंत्री जी वहां मौके पर भेस बदल कर जाते। क्या कि दो मिनट में एलान कर दिया कि नट और बोल्ट खोल दिये गये और दुर्घटना हो गई। अवध्यक्ष महोदय, आय को ताज्जू ब होगा कि नट और बोल्ट भाडी में खोल कर रखे गए थे जिन में एक दाग भी नहीं था। अगर कोई उनको खोलता तो कुछ निशान लगे होते जिससे मालूम

होता कि खोला गया है। कोई झाडी में क्यों रखता ? यह दुर्घटना हुई और दुर्घटना के बाद यह केस बनाया गया। अगर मंत्री जी में हिम्मत होती तो यह भेष बदल कर और शक्ल और सुरत उतार कर उस इलाके में जाते और पता लगाते । आप वहां गए तो मोटर गाडी के साथ और रेलवे अफसरों के साथ। (ब्यवधान) और जो आपका रेलदे बोर्ड है, सारे हिन्दस्तान की रेलों का, यह जनता का पैसा राक्षस की तरह खा रहा है। इसकी ग्राप कोई दवा नहीं कर सकते। यह राक्षस बना हआ है। सदस्यों ने इसकी ग्रालीचना की है। इसकी ड्युटी क्या है ? मंत्री जी इसका कुछ नहीं कर सकते। यह राक्षस बनकर पुरे के पुरे देश की चबा रहा है और यह सफेद हाथी बना हुआ है। अगर मंत्री जी में हया या लाज होती तो इस्तीफा दे देते । सदन की यह मर्यादा है । लाल बहादुर शास्त्री ने जब रेलवे एक्सीडेन्ट हुआ था तो इस्तीफा दिया था। (व्यवधान)। डर से नहीं, ईमानदारी से करना चाहिये। जिस काम को आप नहीं कर सकते, आप को नहीं करना चाहिए और अगर आप में जरा भी साहस और हिम्मत होती तो साफ तौर पर अपनी भूल स्वीकार करते । रेलवे में जितनी भी मौतें हुई हैं उन लोगों के खुन की जिम्मेदारी आपके सर पर है और आपको इस्तीफा दे देना चाहिए। ग्राप इस्तीफा नहीं देते और उलटे आप झगडा कर रहे हैं। पूरी के एक्सीडेंट के बारे में कहा कि अभी जांच हो रही है। एक माल गाड़ी ग्राकर पीछे से लड़ गई और वहां बहुत से आदमी मर गए। पहले एक्सीडेंट में 72 और दूसरे में 85 आदमी मरे । इतने आदमी घायल हुए, करोड़ों रुपये की सम्पत्ति बर्बाद हुई । उस -के बाद भी आपको हया नहीं और उलटे आप कहते हैं यह अपोजीशन बालों का पालीटिक्स का काम है। इसको आप पालीटिक्स का मामला बनाना चाहते हैं।

अभी माननीय रएाधीर सिंह कह रहे थे कि

[श्री सरजू पाण्डेय]

Insecurity of travel

कोई अपोनीशन वाला आकर रेलगाडी संभाले। सारी दुनिया को बर्बाद आप करो और रेल-गाडी हम को दो, एक अजीब तमाशा है और सारी मुसीबत आप लाएं ग्रीर रेलगाड़ी का काम हम लें । चौघरी साहब ने कहा कि एक्सी-डेंट होते हैं और आप ने कहा कि हवाई जहाज में भी एक्सोडेंट होते हैं। वहां का मुआविजा लाख लाख रुपये होता है ग्रीर आपने कितना दिया ? लाखों आदिमयों की जान गई, आपने कितना दिया। 400 रुपये और वह भी मिला या नहीं ? अभी भी लोग दरस्वास्तें लिए घमते हैं और हमारे पास आते हैं। कहते हैं कि एक्सी-डेंट जापान में हो रहे हैं, अमरिका में हो रहे हैं। यह तो वही कहानी हुई कि सिकन्दर के दरबार में एक डाकू गया, तो उसने कहा कि तमने डाका डाला । उसने कहा कि सारी दुनिया चोर है। हम लोग भी चोर हैं। ग्राप जिम्मेवार हैं हिन्दुस्तान की रेलों के बारे में। ग्रमरिका और जापान में क्या होता है, हमारी जिम्मेवारी नहीं। मगर भारत में रेलों की जो दुर्दशा हो रही है यह ग्रापकी, जिम्मेदारी है और मंत्री महोदय में हिम्मत हो तो इस मामले की जांच करवाएं। यह बिलकुल सैबोटाज नहीं है। यह ह्य मन वीकनैस है। रेल मंत्री ने स्वीकार किया है कि रेल की रक्तार 75 किलोमीटर पर ग्रवर थी जो ड्राइवर था वह नया था, वह समस्तीपुर से आया था। उसको पता नहीं था कि सामने पूल है। आपने नई थ्योरी गढ़दी कि यहां नट बोल्ट खोले गए। लेकिन यहां नहीं कहा, अख-बारों में कहा है। मैं तो कहता हूं कि मैम्बर पालियामेंट चले, कोई दूर नहीं। हर बात की ग्राप इन्क्वायरी कर लें। महज जान बचाने के लिए कह दिया कि सैबोटाज कर दिया यह बात काफी नहीं है और मैं चाहता हूं कि इस मामले की इंक्वायरी हो और रेलवे मंत्री महोदय बड़े काबिल हैं, वे किसान के घर में पैदा हुए हैं, इससे आप खुश हों, इस बहस में हम नहीं पड़ते। मगर केवल इस बात से कि रेलवे मंत्री जो हमारे पड़ौसी भी हैं, उनसे हमारी कोइ जातीय दुश्मनी नहीं है बिल्कि ये निकम्मे हैं। काग्रेस के लोग खुशी मत मनाओं। रइससे कोई लाभ अपोजीशन का नहीं होगा, मगर सारे देश के लिए आपकी प्रतिष्ठा गिरेगी, हमारा कुछ नहीं बिगड़ सकता है। इसलिए मैं कहता हूं कि इस मामले की जांच करवाइये और अपने बयान को पावस लीजिए।

श्री राम सेवक यादव (बार।बंकी) : सभा-पति महोदय, अभी मंत्री महोदय ने जो दो दुर्घटनाओं पर अपना बयान रखा, उसको पढ़कर के किसी को उस चीज की ज्यादा जानकारी नहीं मिल सकती जितनी कि अखबार से मिलती है। इसलिए उस बयान का कोई मतलब नहीं है। अभी कई बार कई सदस्यों ने कहा कि दुर्घटनायें स्रौर देशों में कम होती हैं और गत वर्ष से अब की कम दुर्घटनायें हुई। दुर्घटनाओं का क्या अर्थ होता है, यह मैं मंत्री महोदय से समझना चाहंगा। किस घटना को ये दुर्घटना मानते हैं ? कितने आदमी मर जाते हैं तब उस को दुर्घटना कहा जाए? यह उसी तरह से है पचास करोड से ऊपर के बैंकों का राष्ट्रीयकरण होगा और इसी तरह से पचास से ऊपर आदमी मरेंगे तो दुर्घटना कहा जाएगा, एक दो आदमी मरेंगे तो इसको वे दुर्घटना नहीं मानते हैं। मैं चाहूंगा इसके मुंह से सुनना कि दुर्घटना किसको कहते हैं। मैं ग्रारोप लगा रहा हूं माननीय मंत्री के खिलाफ कि इन्होंने जान बुझकर इस प्रकार की दुर्घटना का जिक्र नहीं किया जिसमें रेल का ड्राइवर मारा गया और कई और लोग मरे हैं। मैं कहना चाहता हं कि हाथरस ग्रीर कासगंज के बीच की जो दुर्घटना है, बहुत बड़ी जबरदस्त दुर्घटना है, उसका माननीय मंत्री महोदय ने जिक्र तक अपने बयान में नहीं किया। 21-22 दिन भ्रन्दर तीन जबरदस्त रेलवे के भ्रंदर दुर्घटनायें हुई हैं। हाथरस और कासगंज के बीच की दुर्घटना में ड्राइवर मर गया और कई लोग मर गये, गाड़ी पटरी से उतर गई। यह दुर्बटना नाक के नीचे हुई, लेकिन माननीय मंत्री महोदय ने इतना भी अपना कर्त्तव्य नहीं समझता कि वह बयान देते समय उस दुर्घटना का जिक्र करते। इसी तरह शायद आप दुर्घटनाओं की तादाद कम करते हैं।

डा॰ राम सुभग सिंह : यह बात आ गई थी। राज्य सभा में बजट सेशन में आई थी।

श्री राम सेवक यादव: इसी तरह से ये दुर्घटनायें बढ़ती जा रही हैं। सभापित महोदय, दुर्घटनाओं के बारे में दो चीजें मैं कहना चाहूंगा दुर्घटनायें होती हैं, कहीं रेलें लड़ती हैं, कहीं पटरी से उतरती हैं और कहीं पर रेलवाई कासिंग हैं वहां पर टकराव होकर दुर्घटनायें होती हैं और उसके लिए आम कमेटी बनाते हैं। कमेटी के बाद दूसरी कमेटी बनती हैं। लेकिन उनकी सिफारिशों पर फिर भी घ्यान नहीं दिया जाता है। मैं माननीय मंत्री महोदय से जानना चाहूंगा कि इन कमेटियों को बैठाने का क्या मतलब है और क्यों इस तरह से चीजें होती हैं।

दूसरी चीज अभी हमारे माननीय मित्र श्री सरजू पांडेय ने कही कि दुर्घटनायें होती हैं पर अधिकारी लोग तथ्यों की जांच नहीं करते। वह कोशिश करते हैं कि हम कैसे जिम्मेदारी से बचें। जैसे गाजीपुर के अन्दर जखितया की जो दुर्घटना हुई उसको कह दिया कि तोड़ फोड़ के कारण हुई, पुरी की जो दुर्घटना हुई उसके लिए एक कहानी गढ़ी गई कि किसी ने सवारी गाड़ी की जंजीर खोंची थी इसलिए दुर्घटना हुई। अस-लियत है कि रेलवे के अविकारी ने बयान दिया था कि चूंकि मेठा था इसलिए काफो लोग आते थे और वैठ नहीं पाते थे। वह इसलिए जंजीर खोंचते थे कि वह बैठ जायें। इसलिए जंजीर हींचते थे कि वह बैठ जायें। इसलिए जंजीर हटा दी गई कि वहां पर जंजीर हैं नहीं लेकिन कहानी गढ़ी गई कि गाड़ी को रोकने के लिए

जंजीर खींचते हैं। मैं जानना चाहता हूं कि इसके बारे में उनका क्या कहना है।

गाजीपुर गोरखपुर में जो कुछ हुआ उसके बारे में मैं क्या बतलाऊं, वहां के श्री पाण्डेय और श्री भारखण्डेराय बैठे हुए हैं। वह जानते हैं कि जो दुर्घटन। हुई है उसके साथ किस्सा गढ़ा जा रहा है कि कोई आदमी आया, मिस्ट्री मैन, उसने यह सैबाटेज किया। लेकिन वह मिस्ट्री मैन कौन है। डास्टर साहब को यह मालूम होगा, नहीं तो मैं बतलाऊंगा कि वह हरिकेश सिंह थे। वह बनारस जाना चाहते थे । स्टेशन पर मालूम हुआ कि बहुत बड़ी दुर्घटना हो गई। वह बेचारे टार्च लेकर पहुंचे। वहां लोगों की हालत खराब थी। वहां जो ओवरसीअर थे उनकी जीप लेकर आदिमयों और सामान को लाये ग्रीर जो जरूमी लोग पड़े हए थे उन्हें उबारने का काम किया। उनके साथ यह बात जोड़ दी ग़ई कि कोई मिस्ट्री मैन आया। उसने यह सारा काम कर डाला और दुघंटना हो गई। मैं पूछना चाहता हं कि इतनी जल्दवाजी की क्या जरूरत थी? मंत्री महोदय ने फौरन कह दिया कि तोड़-फोड़ से दुर्घटना हुई। जब जांच हो रही थी और ग्राप के उच्चाधिकारी जांच कर रहे थे, सी.आई.डी. वाले जांच कर रहे थे तब कम से कम जांच की रिं भोर्ट का तो इन्तजार करते। जब हम यहां पर कोई प्रश्न उठाते हैं और मामला अदालत के विचाराधीन होता है तब यहां कह दिया जाता है कि हम इस पर बयान नहीं देंगे क्योंकि मामला विचाराधीन है और उस पर उससे असर पड़ जायेगा। लेकिन जब यहां जांच हो रही है तब उसके दौरान मत्री महोदय क्यों बयान देते हैं उन्होंने क्यों कहा कि रेलवे का कहना है कि तोड़ फ़ोड़ हुई है। उत्तर प्रदेश के डी.आई.जी. का कहना है कि यह रेलवे के लोगों की जिम्मे• दारी है जिन्होंने बहुत असावधानी वरती, जिसके कारण यह इतनी बड़ी दुर्घटना हो गई। यह तोड़ फोड़ है या रेलवे के लोगों की ग्रसाव-धानी है इसकी जांच होनी चाहिये।

[श्री राम सेवक यादव]

जांच नहीं हो जानी है तब तक केवल तोड़-फोड कहकर अपनी जिम्मेदारी से बचना, समझता हं, ठीक नहीं है।

मैं कहना चाहता हं कि एक बार दक्षिण में बहुत बड़ी दुर्घटना हुई। उस समय हमारे रेलवे मंत्री स्वर्गीय लाल बहादूर शास्त्री थे। उन्होंने उस दुर्घटना को आधार बनाकर इस्तीफा देदियाथा, और ठी क कियाथा। जनतन्त्र में यही पकड होती है। आखिर हम लोग यहां मंत्री को हो तो पकड़ सकते हैं न ? कोई वहां के पोर्टर या स्टेशन मास्टर को तो नहीं पक-डते। मंत्री महोदय की जवाबदेही है इस सदन में और उनका काम है कि बोर्ड के जो लोग बैठे हुए हैं उनको पकड़ें। लेकिन वह तो बोर्ड के लोगों की तारीफ करेंगे। पिछले बजट में क्या कहा गया था? हमारे अफसर बहुत अच्छे हैं, बहत सून्दर काम करते हैं। स्थित में अच्छा तो यह होता कि गाड़ियों की भीड घटती, अच्छा तो यह होता कि गाड़ियों में सफाई होती, अच्छा यह होता कि मूख्य लाइनों के अलावा भी सभी लाइनों पर गाड़िया समय से चलतीं, अच्छा यह होता कि समय की पाबंदी होती, अच्छा यह होता कि रेलवे के अन्दर ब्लैक-मार्केटिंग न चलती, आप के कारखानों के अपफसरों की कोठियांन बनतीं, अरच्छातीयह होता कि जो लोग बिना टिकट चलते हैं वह पकडे जाते हैं और इसके लिए दूसरा कानून बनाने की जरूरत न पड़ती। मेरी मांग है कि जो काम श्री शास्त्री ने किया या उसका अनुसरण हमारे डाक्टर साहब करें। वह बहुत अच्छे ग्रादमी हैं, इसकी बहस नहीं, वह लोगों के कितने अच्छे दोस्त हैं, इसकी बहस नहीं, कितनी अच्छी तरह मिलते हैं, कितनी बढ़िया बात करते हैं, इससे कोई बहस नहीं। बहस है कि मंत्रालय में क्या कोई ऐसा डाक्टर है जिसकी दवासे लाभ हो। अगर डाक्टर की दवासे मृत्युहो जाए तो वह उस डाक्टर के अच्छेपन का सूचक

नहीं है। इससे शायद हमारे चौधरी साहब का काम तो हो सकता है, हम लोगों का काम नहीं हो सकता है। इस वास्ते मैं कहंगा कि इस्तीफा देकर जो एक अच्छा उदाहरण उपस्थित किया जा चका है. उसका पालन वर्तमान मंत्री जी भी करें।

जब भी कोई दर्घटना हो तो उसकी जिम्मे-दारी बोर्ड लें, मंत्री लें, अधिकारी लें और जब इन लोगों को पकडा जाएगा तब जाकर रेलवे प्रशासन दरुस्त होगा।

तीसरी बात यह है कि इस तरह की सब दुर्घटनाओं की जांच एक उच्चस्तरीय जज के ड़ारा हो ताकि जो तथ्य हैं वेप्रकश में आ सकें।

जो रेलवे कर्मचारी इन दुर्घटनाओं में मारे गए हैं उनके परिवार वालों को जो मामूलीसा मुआवजा दिया है, कहीं पांच सी दिया गया है और कहीं कुछ और, वह बहुत नाकाफी है। जो अस्पताल में भरती हैं और काम पर नहीं आ पा रहे हैं उनको बिना तनस्वाह वालों की तरह से टीट न किया जाए। उनको काम पर माना जाए। यह सुविधा उनको तत्काल दी जानी चाहिए।

जनतंत्र की जिम्मेदारी को पूरा करने के लिए अच्छा हो कि आपके बोर्ड के लोग और ग्राप दोनों साथ साथ त्यागपत्र दें। आप कह चुके हैं कि आप किसी के कहने पर ऐसा नही करेंगे। अगर आपको पसन्द हो तो स्वयं आप ऐसा कर दें, स्वयं आप हट जायें। ऐसा किया गया तो शायद रेलवे का जो मामला है वह दुहस्त हो जाए।

SHRI KANWAR LAL GUPTA (Delhi Sadar): When is the Prime Minister going to make the statement? The Presiding Officer promised that the Parliamentary Affairs Minister will inform the House. We are waiting for that.

MR. CHAIRMAN: I am told that it will be after the adjournment motion is over, at 6.30 P.M.

श्री शिव नारायण (बस्ती): सभापति महोदय, मैं भगवान से प्रार्थना करता हं कि रेल विभाग के लोगों को वह बुद्धि दे ताकि वे ठीक समय पर गाडियां चलायें और सेंस आफ रिसपांसिविलिटी को समझें, आप जिम्मेदारी का पालन करें।

रेल मंत्री ने कहा है कि एक एक्सीडेंट तो सैबोटाज की वजह से हुआ है। इसकी पुष्टि हमारे मित्र सरजू पाण्डेय जी ने कर दी है। उन्होंने कहा है कि बोल्ट खोल कर रख दिये गये थे: यह उन्होंने खुद कहा है। इससे बडा सबूत ग्राप को और क्या चाहिए। यह स्वयं कम्यूनिस्ट मेम्बर ने कहा है। उन्होंने यह कह कर डिगार्ट-मेंट की मदद की हैं। हमारे यादव जी यहां बैठे हए हैं। एक्सीडेंट में वह मरते मरते बचे हैं। मैं जानना चाहता हं कि उसके लिए कौन सा मंत्री जिम्मेदार था? उनकी जान बच गई. उनका एक सीरियस एक्सीडेंट हो गया क्या इसके लिये उन्होंने किसी मंत्री को जिम्मेदार ठहराया ? किसी की गर्दन पकड़ी दंहिक, देविक भौतिकता राम राज्य काहु नही व्यापार। एक्सीडेंट एक्सीडेंट हैं। आप इनकी फिगर्ज को देखें। जो इनवा इंसीडरेंस है उसको आप देखें। एक्सीडेंटस पर मिलियन ट्रेन किलोमीटर्ज जहां 1951-52 में 6.5 थे वहां ये 1967-69 में 20 ही रह गये। मैं कहुँगा कि एक आदभी भी अगर इनकी वजह से मरता है तो उसकी जिम्मे-दारी गवनंमेंट की है। कोई भी ट्रेन का एक्सी-डेंट होना ग्रच्छी बात नहीं है।

श्री स॰ मो॰ बनर्जी: श्री मोरारजी देसाई का एक्सीडेंट कैसे हुआ ?

भी शिवनारायण: आपकी मेहरबानी से।

रेलवे में बहुत कमियां हैं और उनको दूर किया जाना चाहिए। बनारस में जो रेलवे का

एक्सीडेंट हुआ, उसके लिए मुफ्ते इन लोगों से ज्यादा दुख है, क्योंकि उसमें मेरे गांव का एक पडौसी नौजवान, जो एम० ए०, ए ०एल०बी० था. मारा गया । इसलिए मैं बहुत दूखी हैं। जिस पर बीतती है, वही जानता है। (ब्यवधान)सभापंति महोदय, इन लोगों का यह क्या नमूना है ! ये लोंग मखौल कर रहे हैं। ये लोग इन एक्सीडेंट्स से अनुचित राज-नी-िक लाभ उठा रहे हैं। क्या आपोजीशन की यही ड्यूटी है ?…,ब्यवधान) सभापति महोदय, अगर मैंने कोई बड़ा शब्द कह दिया. तो ये लोग नाराज हो जायेंगे।

में रेलवे मिनिस्टर से दरस्वास्त करूंगा कि वह ईमानदारी से कोशिश करें कि एक्सीडेंट कम हों। वैसे एक्सीडेंट कम हुए हैं और कम हो रहे हैं। लेकिन उन्हें और सावधान रहना चाहिए। मुक्ते भी रेलवे वोडं से शिकायत है। में कोई उसकी तारीफ नहीं करना चाहता है। हिन्द्स्तान में कोई भी ट्रेन ठीक टाइम पर नहीं चलती है। लेकिन दिल्ली में हर एक ट्रेन को ठीक टाइम पर दिखाया जाता है। मांगने पर भी कम्प्लेंट बुक नहीं दी जाती है। सब फर्स्ट क्लास वेटिंग रूम अफसरों के लिए निश्चित कर दिये गए हैं। हर स्टेशन पर इतनी भीड-भाड रहती है कि जनता को बहुत अमुविधा होती है। जहां तक खाने का सम्बन्ध है, मैं एक दिन यहां पर स्टेशन के होटल पर दी जाने वाली बासी रोटी लाया था।

आन्ध्र के माननीय सदस्य, श्री नायह ने कहा है कि ये नेता लोग ही इस स्थिति के लिए जिम्मेदार हैं और वही ज्यादा फसाद पैदा करते हैं। मैं उनका समर्थन करता हं। अगर सरकार रेलवे कर्मचारियों की यूनियनों को एबालिश कर दे, तो यह एक अच्छा काम होगा। जो लोग इन एक्शीडेंट्स में मरे हैं, या जिन्हें चोटें आई हैं, उनके परिवारों को उचित सहायता दी जानी चाहिए। अगर मंत्री महोदय इन लाइन्ज पर चलेंगे तो एक्सीडेंट्स कम होगे और रेलवे

[श्री शिग नारायण]

की एफिशेंसी बढ़ेगी। रेलवे कर्मचारियों से आठ दस घंटे से ज्यादा काम न लिया जाना चाहिए। इस मुक्क में पंक्युएलिटी नहीं है। नैपोलियन ने कहा है:

"Those who obey can give order, but those who do not obey cannot give order."

SHRI NAMBIAR (Tiruchirappalli): I am very sorry that the members on the other side took our motion in a very bad sense thinking that we wanted to exploit the situation on political grounds. It is not so. After all, what we wanted was a judical inquiry into those two accidents. It came in the form of an Adjournment Motion. That is all. If the hon, Minister assures the House that there will be a judicial probe into these accidents so that such accidents do not recur, then we will be more than satisfied. He says that accident is, after all, an One can understand that. But accident. why is the hesitation in going into the real cause of these accidents so that they do not recur? Why do they hesitate? This is the point that they must answer.

Another point is this. As soon as a railway accident takes place, the hon. Minister goes to the Press and says that it is suspected to be a case of sabotage. With the little knowledge that I have on the working of railways, I can say that the accident in respect of Varanasi Express was nothing but a failure of the track or the failure of the engine. What actually happened was that it is going at a very great speed. Whether that speed was necessary, whether that was allowed, is a point that we would like to We also want to know whether the engine was in good order, because, we know what happened on previous occasions, There are the remarks made by the Kunzru Committ e that the work in the workshops - repairs and maintenance-is not in order. He has stated that. Therefore, what I mean is this.

Here I will quote from the Kunzru Committee's report, They say:

"In the evidence tendered before us, the drivers complained that the booked repairs were not given due attention, The particularly spoke of passenger trains running with inadequate brake power".

Again :

"A loco foreman of an important shed accepted the correctness of the complaint and stated that there was shortage of essential materials".

This proves that repairs to engines are not properly attended to. If an engine is not in order and if it goes at 70 or 80 kms. an hour, what happens is that if the engine fails, the train derails or if the track fails, then also the train derails. These are things about which we want to know. Why does he bring in the question of sabotage? If there is sabotage, let it be proved.

SHRI KANWAR LAL GUPIA: Why does he not condemn sabotage?

SHRI NAMBIAR: I wholeheartedly condemn it. Who will approve of sabotage involving the lives of men, women and childern? I have seen the results of accident myself. In the Ariyalur accident, I was on the spot within three hours. I saw the victims with my own eyes. With my own hands I picked up dead bodies, 118. I know what a ghastly teene it was, So why does he unnecessarily divert attention from the main point?

I want to know the truth. If it is a case of sabotage, punish the guilty. But here in Varanasi, the DIG of UP himself stated that there was no reason to suspect sabotage. If it is sabotage, it is for the State police to find out. But he rejects that theory. Therefore, how can we swallow the story of sabotage?

We demand a judicial inquiry. We want to know what is the case. If it is failure of track, repair see that it does not recur. If it is failure of engines, repair the engines. I quoted from the Kunzru Committee report to show that engines are not properly repaired. Government have done nothing to improve the situation. But now they have appointed the Wanchoo Committee to find out how far the Kunzru Committee's recommendations have been implemented. That report is yet to come. In the mean-

while, they do not improve the state of affairs. I know from personal knowledge that in workshops and in repair sheds engines are not properly attended to.

Coming to the Jajpur accident, there the facts are clear. Is that also a case of sabotage? There too we want a judicial inquiry. There a passenger train was standing still at the station. But a goods train rammed into it, What could the poor passengers do? It was not sabotage, It could happen this way. When a diesel comes at a terrific speed, the split-point the difference is very narrow, because of the velocity of the engine-gcts cracked up. It did not work in the way it should have. Therefore, it ran into the passenger and capsized. We should go into the question why the point failed. Here comes the question of maintenance of track, repairs to Were all these the interlocking system. things properly done? If these are investigated, the reasons will be found out.

What objection have Government to a judicial inquiry, as it will bring out the facts? It will also avoid the killing of innocent poor lives. Why should people unnecessarily purchase tickets which take them to hell? Therefore, for heaven's sake, grant us a judicial inquiry. We want the truth to be known. We do not want the Railway Board to prevent the truth from coming out. They know if their failure is found out, they would be hanged. They are protecting themselves. That is why I say that this Railway Board is a Board which slaughters people. We do not have trust in it. We have trust in the Minister. So I make this appeal to him. Please remove them and give us a new Board, a new situation. We do not want our passengers to die in the railways for having purchased tickets. It is with pain and anguish that I demand that something must be done.

श्री क ना० तिवारी (वेतिया): सभापति महोदय, सवाल बडा सीघा-सादा है। एक्सीडेंट्स हए हैं, उप पर सेन्सर-मोशन ग्राया है, और कोई बहाना नहीं मिला तो रेलवे पर सेन्सर मोशन ले आये। फिर भी यह अच्छी बात है, इस पर रेलवे का ध्यान आकर्षित हुआ है।

हेम बरुआ साहब ने कहा कि इसमें मिनि-स्टर साहब का कोई दोय नहीं हो सकता है और कोई यह नहीं कह सकता है कि अगर कहीं कोई एक्सीडेंट हो जाता है, तो उसकी यही दवा है कि मिनिस्टर रिजाइन करता चला जाए। अगर रिजाइन करने से एक्सीडेंट बच जायेंगे, अगर यही दवा है तो जरूर रिजाइन कर देना चाहिए। लेकिन कोई भी अयोजीशन का आदमी यह नहीं कह सकता. ग्रपने दिल पर हाथ रख कर कि उनके रेजिगेनेशन से आगे एक्सीडेंट नहीं होगे। अगर हमारे दोस्त यह कहें कि उनके रेजिगेनेशन से आगे एक्सीडेंट नहीं होंगेतो मैंभी उनके साथ हो जाऊंगा, लेकिन मेरे अपने ख्याल में वह भी इस बात को अपने दिल में समझते हैं और ऐसा नहीं कहेंगे।

अब दो बातें रह जाती हैं—एक्सीडेंट जो हआ है, उसके िये सबको तकलीफ है। एक एक्सीडेंट जो यू०पी० में हुआ है, उसके बारे में एन्ववयारी हो रही है, तहर तरह के मत अयो-जीशन की तरफ से और इधर से व्यक्त किए गए हैं। लेकिन दूसरा एक्सी डैंट जो मेले के वक्त में हुम्रा है-एक गाड़ी खड़ी है और दूसरी गाड़ी उससे आकर लड़ जाती है, यह बात समझ में नहीं आती है। यह एक्जीडेंट तो सिवाय हयुमन फेल्योर या ग्रीस-नेगलीजन्स के दूसरी बात नहीं हो सकती है। या तो वह शराब पीए हए था, या बह अन्धा था, या स्टेशन मास्टर ने रांग सिगनल दिया या प्वाइन्टमैन ने गलत प्वाइन्ट बदला है…

श्री सुरज मान (ग्रम्बाला) : या उनसे 20 घंटे काम लिया गया।

श्री: कः नाः तिवारी: जो भी हो। मेरा अपना यह रूपाल है कि जहां ह्युमन फेल्योर होता है उसमें कड़ी से कड़ी सजा उस आदभी को दी जानी चाहिए जिसकी वजह से कि इतनी बडी दुर्घटना हुई। इसकी तत्काल ए क्वायरी

[श्री क० ना० तिवारी] की जानी चाहिए, उसको सस्पेण्ड किया जाना चाहिए, उस पर जो लीगल एक्शन हो सकता है, वह होना चाहिये, लेकिन ऐसा रेलवे में होता नहीं है।

इसके पहले भी इलाहाबाद में एक्सीडेंट हुआ था, सिगनल नहीं मिला, एक गाडी खडी हुई है, फिर भी वह क्रोस कर गया। मालूम नहीं उस ड़ाइवर का क्या हुआ, उसकी सजा हई या नहीं हई। इस तरह की जो घटनायें होती हैं. इसमें रेलवे के अधिकारियों को कडी से कड़ी सजा देनी चाहिए ताकि हयूमन फेल्योर की वजह से जो घटनायें होती हैं, वें न हों।

दुसरी चीज है---मकैनिकल फेल्योर। निम्बयार साहब की एक बात से मैं एग्री करता हं और मैं समझता हं कि वह भी हमारे साथ एग्री करेंगे कि रेलवे का जो इंजीनियरिंग डिपार्टमेंट है, उसकी हालत सबसे बदतर है। वह अपनी ड्युटी पूरी नहीं करते हैं--चाहे लाइट का मामला हो, चाहे इंजिन को ठीक करने कः मामला हो, चाहे पंखों का मामला हो, किसी भी तरह के मामले में यह डिपार्टमेंट ग्रपनी जिम्मेदारी को पूरा नहीं करता है। वे किसी तरह के डिस्प्लिन को नहीं मानते हैं और रेलवे वे काम को नेगलेक्ट करते हैं। मैं मंत्री महोदय से निवेदन करूंगा कि वह अपने इंजी-ियरिंग डिपार्टमेंट की तरह विशेष तवज्जह दें, हयमन फेल्योर जिसकी वजह से होता है, चाहे वह बुड़दा हो गया है, आंखों से दिखलाई नहीं देता है या आपने ऐसा तबादला किया है जिस की वजह से रिफ़ेशर कोर्स नहीं दिया है, जिस की वजह से ऐसा हो सकता है या जैसे कि अपोजीशन के लोग कहते हैं कि वे ओवर-वर्क्ड हैं। तो इन सभी बातों पर विचार किया जाना चाहिए। लेकिन हम इस बात में अपोजीशन के साथ सहमत नहीं हैं जो दवा उनकी तरफ से बतलाई गई है कि मिनिस्टर को रिजाइन कर देना चाहिए खासकर बक्षा साहब जैसे बुद्धिमान

और सींजन्ड पोलिटीशियन की तरफ से यदि ऐसी दवा बतलाई जाये तो सिवाय पोलिटिकल मूव के और कोई बात समझ में नहीं आती है।

सरजूपाण्डेय जी ने जो कुछ कहा उसके लिए जैसे कि एक कहावत है कि जिसकी जीभ नाक कृती है उसका कोई मुकाबला नहीं कर सकता है तो उन्होंने जो कुछ भी डाक्टर साहब के बारे में कहा वह किसी भी प्रकार शोभनीय नहीं था।

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : Sir, it is a matter of great distress and profound sorrow for me that these two or three serious accidents have occurred, and I share the concern of the Members of the House that every effort should be made to prevent the recurrence of such accidents.

As Shri K. N. Tiwary just now pointed out, it should be our bounden duty and it is our duty, and we are also saying that all possible care is taken to prevent these accidents. But, at the same time, I do not agree with several Memers who have said that negligence has been shown. There is negligence at some points : at Jajpur, I do agree that this accident was due to some negligence, but I do not want to say anything because it will be properly enquired into by a competent authority and we will have to await the report of that authority. But, in the meantime, the persons responsible have been arrested by the police there, to which Shri K. N. Tiwary has made a reference.

Some doubts have been created about the statement that I made after the Magai bridge accident. When I returned from there, people did not enquire and the press people asked what caused that accident. I did not say and I did not use the word 'sabotage' as my friend Shri Nambiar has pointed out, but I said that I did see a rail line which was about one foot or a foot and a half away from its proper place; the fi hplates were missing. I did not make any inference of my own.

SHRI PILOO MODY (Godhra): Did it walk away ?

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DR. RAM SUBHAG SINGH: Whatever it may be, I shall read out the Report, Part I, of the Additional Commisssoner of Railway Safety. The Commissioner has said:

"Having considered the material, circumstantial and oral evidence, I find that (i) the derailment of the 6 Down Allahabad-Gorakhpur express train on the night of 21st June, 1969 betweed Jakhanian and Dulahpur stations on the North Eastern Railway was the sesult of a deliberate act of sabotage of the track."

We have not gone to enquire into the matter. This Commissioner works under the Ministry of Civil Avitation. He further says:

"The dastradly act was committed by persons unknown, who opened the joints and fastenings of a rail 39 feet in length at kilometre 94/12-11 and displaced it from its former intact position.

(ii) The offenders who have been apparently planning to inlifet the maximum damage upon the train chose to break the continuity of the tract on the approach of a girder bridge where the embankment is 22 feet in height."

"This continuity of track, in day light or in the engine headlight at night, is impossible of detection at high speed to avert an accident. The speed of the Express Train was well below the maximum of 75 km per hour authorised on this section. No responsibility can possibly lie on the driver who was killed in the gruesome disaster."

18 hrs.

Shri Sarjoo Pandey said that driver was new. But he is not the competent authority. The competent authority says that the responsibility can possibly lie on the driver.

SHRI NAMBIAR: Who could have been given a judicial inquiry.

DR. RAM SUBHAG SINGH: I would request hon. Members to hear me first. They have made capital out of these accidents.

AN HON MEMBER: Who had made out capital?

DR. RAM SUBHAG SINGH: Hon. Members who said about this. They tried to highlight that every day accidents are occurring. Shri Hem Barua, particularly said that he was afraid of accidents while coming this time. But that is not the position and he has safely come here.

श्रीरविराय (पुरी): यह तो कहने की शैलीहै।

डा॰ राम सुमग सिंह : यह तो ठीक है। लेकिन इतना एग्जजरेशन नहीं होना चाहिये कि जो कह रहा है उस पर भरोसा ही न हो।

The total number of accidents which occurred on the Indian Railways during 1951-52 was 16,142 as against 293.2 million train kilometres and 5031 during 1968-69 as against 460.6 million train kilometres. I am giving these figures so that he may understand or those who are in doubt may clear their doubt. In other words, while the train kilometers increased by 54.5 per cent, the total number of accidents declined by 68.8 per cent.

श्री रिव राय: ये दोनों ऐक्सीडेंट्स तो जस्टीफ़ाई नहीं होते हैं।

DR. RAM SUBHAG SINGH: I am not justifying it. I have to say that 10,000 trains run every day. Shri Sheo Narain rightly said that if Shri Ram Sewak Yadav met with an accident there in Lucknow who is responsible for that.

SHRI RABI RAY: You are responsible.

DR. RAM SUBHAG SINGH: What action did you take against me.

श्री राम सेवक यादव : वह तो आप का काम है। आप लीजिए। डा॰ राम सुमग सिंह: ग्राप अपने से गिरे थे। आप अपनी मीटिंग में गिरे थे। उसके लिए कुछ नहीं है।

Shri Krishnamoorthi said about railway accidents and he also tried to highlight that fact. He said that the Congress-at/ministered Government.....

श्री रिव राय: इनके एक्सीडेंट और ट्रेन एक्सीडेंट की कोई तुलना नहीं है।

डा॰ राम सुभग सिंह: आप जरा शान्ति से बात तो सुनिये।

MR. CHAIRMAN: The hon. Minister will kindly address the Chair.

S. IRI KUNDU: Through you, Sir I would request the hon. Minister to treat this matter above party level.

DR. RAM SUBHAG SINGH: Why are you worried about that. If you attack me be prepared to bear my attack. I was saying that Shri Krishnamoorthy said that the Congress-administered railways are not doing well. I accept that if he feels like that.

SHRI V. KRISHNAMOORTHI: You are using the railways to kill people.

DR. RAM SUBHAG SINGH: What about the government run by your Party? On the 12th of last month how many people were killed in bus accidents? How many people we killed by taking liquor? More than 200 people have died like that. Let him take the statistics and find out how many people died due to the inefficiency of the government run by his party (Interruption).

MR. CHAIRMAN: I would suggest that the hon. Minister should address the Chair.

DR. RAM SUBHAG SINGH: While he is attacking the Congress, Shri Krishnamoorthi is not prepared to attack his own regime in his State or admit their mistakes. What about the number of people killed in bus accident in his State? Is that not the

responsibility of the Stale Government? What has he done there?...(Interruption).

MR. CHAIRMAN: I would request the hon. Members to listen to the hon. Minister. They had their say and now the Minister is replying. I would request the hon. Minister also not to provoke the hon. Members. Let him address the chair.

DR. RAM SUBHAG SINGH: I would not provoke anybody. But why are they afraid of facts? When I read facts they say "do not read facts". And when I go beyond facts they start shouting.

SHRI S. KUNDU: What about the accidents at level crossings? They have not decreased.

MR. CHAIRMAN: The hon. Member may not agree with the hon. Minister. Yet, he should allow him to continue his speech.

DR. RAM SUBHAG SINGH: Shri Hem Barua and several other hon. Members referred to the difficulties faced on the N.E. Railway regarding light on trains due to irregularities in electrical fittings. Even though they do not contribute to the accidents, I will see to it that the electrical fittings are properly maintained.

He has also referred to the heavy loads. It is a fact that diesel driven trains carry more load, about 2,000 tonnes of coal iron ore. But the tracks have been proportionately improved and whenever there is any difficulty or weakness we attend to it. He referred to sabstage. In that connection I read out the report of the competent authority.

He mentioned that the Minister of State reached Jadhavpur a day late. That is not correcct. He did reach there the next day. But he left Delhi on that very day. He tried to leave Delhi as soon as possible but it was not physically possible for him to reach there on that day because no plane was available at that time due to heavy rains.

I do appreciate the suggestion which Shri K.K. Chatterjee has given that some machinery should be evolved to see that insurance is introduced for railway passengers. I will see how best we can give effect to that system. While I do not make any promise, I will try to have it studied.

Shri K. P. Singh Deo said that these accidents may also be due to frustration on the part of railway employees. I will go into the question and find out whether the railway employees were over-worked. Shri Nambiar and a few other hon. Members have also referred to this. In case this is true in the case of these two accidents, I will see to it that it is not repeated.

Shri Randhir Singh made some very good suggestions. They will be carefully studied and we will see how we can implement them.

18.09 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Shri Berwa suggested that the loss incurred on account of accidents should be deducted from the allotments to the State Governments. I do not want to blame anybody but I want to point out something. Hon. Members would have seen from the press that on the 6th of July at about 9.25 hours a special military train from Phulganj to Katihar was stopped by some miscrenates by placing obstructions on the track near Raniganj and three wagons were broken and some military equipments looted. matter is being gone into by the police and some arrests have also been made. I am simply reading out and am not giving my own inference.

On the 11th July a goods train, No. 408 Down, was stopped by some miscreants between Bughmari Bridge and Maniktala Bridge on the Sealdah-Naihati Section of the Eastern Railway. There also some mili:ary equipment was looted.

Two days earlier, on the 20th July at about 3.15 hours, an engineering gangman, while patrolling the track between Maskinwa and Lajpat Nagar railway stations on the Gonda-Gorkhpur section, noticed one pair of fishplates and four bolts on the left hand side of the track removed and lyipg by the side of the track. These things are very ominous signs.

SHRI BAL RAJ MADHOK (South Delhi): He is simply mentioning the facts. What are the reasons? Who are the people benind it?

DR. RAM SUBHAG SINGH: If I utter a word, they will start objecting.

SHRI BAL RAJ MADHOK: We want your opinion about it.

DR. RAM SUBHAG SINGH: These matters are being gone into by compenent people. Those who are supposed to inquire are inquiring into the matter. The moment I get their reports I will place copies of those reports on the Table of the House.

SHRI BAL RAJ MADHOK: Say that and not that some people will get annoyed; therefore, you will not speak.

DR. RAM SUBHAG SINGH: Just now you heard Shri Sarjoo Pandey saying that Rai'way Board members are rotten and it was right of Shri Tiwary to retort that those who are themselves of that pattern only can spkeak in that fashion.

SHRI SAMAR GUHA: Two serious events have happened in West Bengal with military trains. You must go into the reasons. Some military stores were looted.

DR. RAM SUBHAG SINGH: I will get the report and disclose it here when I get it, I have already said that.

Mention has also been made of the Kunzru Committee Report, 327 recommendations of that committee's reports have already been implemented. Virtually we are acting according to that report. While the improvement has been steady and continuous over the years, it is more marked after 1963-64 when the impact of the recommendations made by the Railway Accidents Committee, 1962, under the chairmanship of Pandit Kunzru began to be felt.

The Railway Accidents Inquiry Committee, which was appointed in 1968 by my predecessor, Shri Poonacha, under the chairmanship of Shri K.K. Wanchoo, retired Chief Justice of India, has in Part I of

[Dr. Ram Subhag Singh]

its report commented upon this significant improvement in the trend of accidents on the railways. It is stated that there was a significant decrease during the five-year period ending 1967-68 as compared to the six-year period ending 1962-63 and that it is clear that the recommendations of the Kunzru Committee did make an impact in promoting safety in train operations on the Indian Railways during the last few years and in reinforcing the normal efforts made by the administration over the years to bring down the incidence of accidents.

SHRI K.P. SINGH DEO: But in spite of this you are having more than a thousand accidents a year.

DR. RAM SUBHAG SINGH: But it has come down from 16,000 to 5,000. What more do you expect?

श्री रिव राय: ग्रापको कहना चाहिये, कभी नहीं होगा।

डा॰ राम सुभग सिंह: मैं इस सदन में कोई भूठ बात कहना नहीं चाहता।

श्री रिव राय: आपको कहना चाहिए कि कोशिश आप इसके वारे में करेंगे।

डा॰ राम सुभग सिंहः कोशिश पूरी होगी कि एक भी एक्सीडेंट न हो। लेकिन यह मैं कभी नहीं कहूंगा कि कोई एक्सीडेंट नहीं होगा।

SHRI NAMBIAR: Even running over cattle is considered to be an accident. We are not worried about that accident.

DR. RAM SUBHAG SINGH: But you never meet with an accident. Some hon. Members did mention about other railways. I do not want to burden the House by quoting figures. But the incidence of collisions and derailments per million train kilometres on the Indian Government Railways is only 2.33 while the Japanese National Railways is 3.53, the Canadian National Railways—3.68 the Canadian Pacific Railways—3.68.

SHRI S. KUNDU: The Canadian Rathways kill more persons and your Railways kill less persons.

DR. RAM SUBHAG SINGH: Therefore, I say, I do not want to quote figures.

We are making all possible efforts, say, for instance, four things are needed and the Kunzru Committee has made recommendations regarding that, that is, accidents can be prevented by education, effective supervision, engineering aids and enforcement. We are trying to introduce latest technical devices on railways. But as the House knows, it is not possible to get that done in one day. Even with those devices, I might be permited to say, there cannot be an accident-free railways. Still they can be minimised. Our efforts will be directed in that direction.

I think, I have virtually covered all the points that were made here.

SHRI NAMBIAR: What about judicial inquiry?

DR. RAM SUBHAG SINGH: Actually, you might have noticed that most of the Members wanted that there should not be any multiplication of large number of committees. Therefore, I want to depend on the machinery of the Civil Aviation Ministry. Wherever there is going to be an accident, it will be inquired into by a very competent authority. But sometime there is bound to be a difference of opinion. I reject what Mr. Nambiar has suggested. I also oppose the adjournment motion of Mr. Hem Barua and I have every hope that the House will clearly rejected his adjournment motion.

SHRI HEM BARUA: Mr. Deputy-Speaker, Sir, I would say that the adjournment motion has brought a very fruitful discussion and the hon. Minister has also said that he propose to take steps to prevent accidents in the country. That is an assuring thing. But it must not be only on paper. It must be implemented so that accidents are prevented. We hope and trust he will see that accidents are prevented.

It is a fact that there is a decline in the number of accidents. But, as I said

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in my initial remarks, there is a difference between minor accidents and major accidents. Major acceidents have taken place in the country and you know hundreds of lives have been lost. We do not want these things to be repeated.

The hon. Member, Mr. Chatterji said that this was inspired by political motivation. I can assure him that there is nothing political about this adjournment motion. This was brought about absolutely on humanitarian grounds. After this assurance, I would welcome Mr. Chatterji supporting the adjournment motion because it was brought about entirely on humanitarian grounds.

Then Choudhary Randhir Singh gave a big catalogue of accidents in different avenues of life, truck accidents. motor accidents automobile accident. air accidents, cycle accidents, rickshaw accidents, this accidents and accident. But he forgot to say one thing. Children are also born out of accident. Whatever that might be, that cannot be a justification for the accidents that have taken place.

As I said in my initial remarks, there should be a judicial inquiry into the accidents on the Allahabad-Gorakhpur line. An inquiry that was held was by the Additional Commissioner of Railway Safety, Calcutta. This is a departmental inquiry. This has given rise to doubts and in order to remove doubts and pinpoint the actual causes of the accident, I think, there should be some sort of a judicial inquiry. If you go on seeing bug-bears because an adjournment motion is brought about, I would say, that is not a very inspiring thing. There should be honest people outside the Congress Party also and, therefore, to accuse other people of motives is not good. I do not believe in those tactics. Whatever that might be, we must not forget that this was a humanitarian question, human lives were lost, the lives of men, women and children were lost; the whole site where the accidents took place was full of groaning sounds of suffering people. I hope and trust that the House, in a humanitarian spirit at least, would support my adjournment motion and see that accidents are prevented, such accidents do not recur.

SHRI NAMBIAR: I suggest a compromise formula. Let them order judicial inquiry; then, we will withdraw the motion.

MR. DEPUTY-SPEAKER; The question is:

"That the House do now adjourn"

The motion was negatived

18.21 hs.

INDIAN RAILWAYS (SECOND AMENDMENT) BILL-Contd.

MR. DEPUTY-SPEAKER: Mr. Nambiar may continue his speech. The Prime Minister is just coming in a minute.

SOME HON. MEMBERS: No. no. The House should be adjourned.

MR. DEPUTY-SPEAKER: The Prime Minister is coming in a minute. Nambiar may continue his speech. Otherwise, you will not get the opportunity.

SOME HON. MEMBERS: No. no. Adjourn the House.

SHRI PILOO MODY: There is no business before the House. The House should be adjourned.

MR. DEPUTY-SPEAKER: Mr. Sheo Narain.

श्री शिवनारायण: रेलवे मंत्री जी ने जो प्रस्ताव किया है मैं उसका समर्थन करता हं भीर रेलवे बोर्ड से हमारी अपील है कि देश की सुरक्षा के लिए, देश को बनाने के लिए वह क्शलतापूर्वक कार्यं करें। वह अपने काम को इस देश में ठीक तरह से चलाएं।...(व्यवधान) कूल जमें हस्ती से तुं उबरा है मानिन्दे हुवाब। इस जयांखाने में तेरी इन्तहा है...(व्यवधान)...

अध्यक्ष महोदय, यह कोई जिम्मेदार आदमी नहीं हैं। इस देश की रक्षा करना हमारा भीर आपका फर्ज है। मैं रेलवे मिनिस्टर को